

We can take the State Budgets separately and the Delegation of powers together. What is important is that we do not have long speeches and it does not reach a stage where 10 p.m. comes earlier than we finish the work. I would like to say very frankly that it was decided that we finish the work today or sit upto 10 p.m. whichever is earlier. If we finish the work today before 10 p.m. it is all right. But, as I made clear, we made arrangements for dinner for everybody. It would be reasonably sumptuous. Everybody would be there. We would be happy to host you.

SHRI JASWANT SINGH: Sir, the only alteration that I would suggest is that you can limit the discussion on each of the State Budget to one hour. You can limit that. you can so limit that in whatever order you take the States, the discussion will not be more than an hour. But you must take all the States separately.

MR. CHAIRMAN: I want to be guided by the House. Do we take a combined discussion of item Nos. 20 to 28 or have separately?

SHRI DATTA MEGHE (NAGPUR): We can combine all of them.

MR. CHAIRMAN: The time constraint is there. Even if you have separate discussion, please tell your Members also to have only brief submissions. Hon. Minister may speak on this.

SHRI RANGARAJAN KUMARA-MANGALAM: Sir, whatever might be argued, in the morning the Speaker has already observed and decided that we could have it separately.

Let us go ahead separately. Let us start because in the amount of time we take on this, we may finish with one or two speakers. Let us quickly start. Let us limit the time to

18.04 hrs

UTTAR PRADESH BUDGET 1993-94 -
GENERAL DISCUSSION;

DEMANDS FOR GRANTS ON ACCOUNT
(UTTAR PRADESH) 1993-94

SUPPLEMENTARY DEMANDS FOR
GRANTS (UTTAR PRADESH), 1992-93.

[English]

MR. CHAIRMAN: We will now take up item nos. 20, 21 and 22 in today's list of business relating to Uttar Pradesh Budget. Hon. Members present in the House, whose cut motions for the Demands of Grants in respect of Uttar Pradesh Budget for 1993-94 which have been circulated, may, if they desire to move their cut motions, send slips to the table within fifteen minutes indicating the serial numbers of the cut motions they would like to move and those cut motions only will be moved. I request you to please stick to the time.

MR. CHAIRMAN: Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1994, in respect of the heads of demands entered in the second column thereof against Demands 1 to 28 and 30 to 95."

Demands for grants on Account (Uttar Pradesh) for 1993-94 submitted to the vote of Lok Sabha

No and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House		Capital Rs
	Revenue Rs	3	
1 Excise Department	5,46,11,00		
2. Housing Department	12,94,71,000		36,66,00,000
3 Industries Department (Export Promotion)	44,18,000		22,09,000
4. Industries Department (Mines and Minerals)	2,20,89,000		87,68,50,000
5 Industries Department (Village and Small Industries)	14,22,61,000		4,48,50,000
6 Industries Department (Handloom Industry)	24,44,53,000		48,53,000
7 Industries Department (Heavy and Medium Industries)	99,43,000		47,92,72,000
8 Industries Department (Printing and Stationery)	15,45,36,000		35,80,000

No and Name of Demand
Amount of Demand for Grant on Account submitted to the
vote of the House

1	2	3	4
		Revenue Rs	Capital Rs
9	Power Department	1 10,21,000	558,00,00,000
10	Agriculture and other Allied Departments (Horticultural Development)	17 96,33,000	3,53,04,000
11	Agriculture and Other Allied Departments (Agriculture)	123 96,25,000	46,86,11,000
12	Agriculture and other Allied Departments (Area Development)	21 94,01,000	25,00,000
13	Agriculture and Other Allied Departments (Rural Development)	461 25,62,000	9,07,80,800
14	Agriculture and Other Allied Departments (Panchayati Raj)	40 28,69,000	2,67,000
15	Agriculture and Other Allied Departments (Animal Husbandry)	45 74 12,000	90,30 000
16	Agriculture and Other Allied Departments (Dairy Development)	6 35,66 000	2,73,40,000
17	Agriculture and Other Allied Departments (Fishes)	6 88,45,000	50,000

No. and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House			
	1	2	3	4
			Revenue Rs.	Capital Rs.
18.	Agriculture and Other Allied Departments (Co-operative)		10,97,11,000	74,19,13,000
19.	Personnel and Appointment Department (Training and Other Expenditure)		91,44,000
20.	Personnel Department (Public Service Commission)		41,43,000
21.	Food and Civil Supplies Department		21,20,29,000	771,16,30,000
22.	Sports Department		3,31,15,000	2,000
23.	Gane Development Department (Cane)		9,26,29,000
24.	Cane Development Department (Sugar Industry)		8,40,01,000	48,71,50,000
25.	Home Department (Jai 1)		18,63,59,000	4,00,00,000
26.	Home Department (Police)		441,23,52,000	2,50,00,000

No. and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House			
	1	2	3	4
			Revenue Rs.	Capital Rs.
27	Home Department (Civil Defence)		21,87,28,000	...
28	Home Department (Political Pension and Other Expenditure)		10,76,00,000	...
30	Confidential Department (Revenue Intelligence Directorate and Other Expenditure)		28,40,000	...
31	Medical Department (medical Education and Training)		45,38,67,000	33,99,000
32	Medical Department (Allopathy)		141,99,24,000	19,26,18,000
33	Medical Department (Ayurvedic and Unani)		24,68,39,000	32,90,000
34.	Medical Department (Homeopathy)		7,33,51,000	...
35	Medical Department Family Welfare)		62,73,55,000	3,96,33,000
36.	Medical Department (Public Health)		65,99,91,000	...

Amount of Demand for Grant on Account submitted to the
vote of the House

No. and Name of Demand

Revenue
Rs.

Capital
Rs.

3

4

1

2

37.	Urban Development Department	206,01,21,000	50,00,000
38.	Civil Aviation Department	2,55,14,000
39.	Language Department	30,29,000
40.	Planning Department	31,29,80,000	28,02,50,000
41.	Election Department	2,15,82,000
42.	Judicial Department	39,79,59,000	2,75,00,000
43.	Transport Department	5,56,51,000	9301,000
44.	Tourism Department	1,82,05,000	2,36,18,000
45.	Environment Department	88,40,000	3,54,000

No. and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House	
	Revenue Rs	Capital Rs
1	2	3
46 Administrative Reforms Department	28,61 000	
47 Technical Education Department	38,83,84,000	11,65,11,000
48 Muslim Waqf Department	38,51 000	
49 Woman and Child Welfare Department	27,76,68 000	12 50,000
50 Revenue Department (District Administration)	29,66,44 000	2 05,91,000
51 REvenue Department (Relief on Account of Natural Calamities)	22,52,62,000	70,62,000
52 Revenue Department (Board of REvenue and other Expenditure)	114 29 39,000	3,66,000
53 National Integration Department	38 50 000	50,000
54 Public Works Department (Establishment)	91,56 55 000	

No and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House		
	Revenue Rs	Capital Rs	
1	2	3	4
55	Public Works Department (Non-Residential Buildings)	5,69,99,000	12,14,59,000
56	Public Works Department (Residential Buildings)	4,03,91,000	2,53,21,000
57	Public Works Department Functional Buildings)		3,72,90,000
58	Public Works Department (Communication)	74,48,37,000	116,01,89,000
59	Public Works Department (Estate Directorate)	7,14,000	
60	Forest Department	49,29,18,000	6,12,000
61	Finance Department (Debt Services and Other Expenditure)	400,13,84,000	18,07,50,000
62	Finance Department (Superannuation Allowances and Pensions)	142,07,65,000	

No and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House			
	Revenue Rs	3	Capital Rs	4
1				
2				
63	Finance Department (Treasury and Accounts Administration)	8,72,41,000		
64	Finance Department (State Lottery)	250,00,00,000		
65	Finance Department (Audit, small Savings etc)	14,02,16,000		
66	Finance Department (Group Insurance)	16,28,000		
67	Legislative Council Secretariat	1 61,04 000		
68	Legislative Assembly Secretariat	3 77 96 000		
69	Legislative and Parliamentary Affairs Department (Legislature)			
70	Science and Technology Department	7 41,86,000		
71	Education Department (Primary Education)	667,06,80,000		

No and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House		
	Revenue Rs	Capital Rs	
1	2	3	
		4	
72 Education Department (Secondary Education)	418 95 74 000	25,08 000	
73 Education Department (Higher Education)	114 47,58,000	3,15,50,000	
74 Education Department (Adult Education)	3 57,93 000		
75 Education Department (State Council of Educational Research and Training)	3,88 20,000		
76 Labour Department (Labour Welfare)	43 12 32 000		
77 Labour Department (Employment)	25 67 47 000	24,98,000	
78 Secretarial Administration Department	23 39,21 000		
79 Social Welfare Department (Social Welfare)	25 84,09 000		

No and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House			
	1	2	3	4
			Revenue Rs.	Capital Rs.
80	Social Welfare Department (Schedule Caste and backward Classes Welfare)	104,54,37,000	1,000	
81	Social Welfare Department (Tribal Welfare)	2 88,83,83,000		
82	Vigilance Department	2,57,79,000		
83	Relief and Rehabilitation Department	8,88,000	4,000	
84	General Administration Department	20,67,000		
85	Public Enterprises Department	25,98,000		
86	Information Department	6,39,90 000		
87	Soldier s Welfare Department (Directorate)	23,68,000	18 00 000	
88	Institutional Finance Department (Directorate)	23 68 000	18,00 000	

No and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House	
	Revenue Rs	Capital Rs
1	3	4
89 Institutional Finance Department (Sales Tax)	28,15,81,000	
90 Institutional Finance Department (Entertainment and Betting Tax)	1,27,53,000	
91 Institutional Finance Department (Stamps and Registration)	5,63,94,000	
92 Cultural Affairs Department	2,98,85,000	42,50,000
93 Irrigation Department (Establishment)	97,09,54,000	65,2,24,000
94 Irrigation Department (Works)	337,25,79,000	286,70,76,000
95 Uttaranchal Development Department	117,82,97,000*	67,82,68,000

*That the Supplementary sums not exceeding the amount on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State Uttar Pradesh to defray the charges that will come in courts of law during the financial year ending the 31st day of March 1993, in respect of heads of demands entered in the second column thereof against -

Demands Nos 1, 2, 4 to 7, 9 to 19, 21 to 28, 31 to 38, 40, 42 to 44, 47 to 52, 54 to 57, 59 to 61, 63 to 66, 68, 70 to 73, 75 to 80, 83, 84, 86, 87, 89 to 92 and 95*.

Supplementary Demands for Grants (Uttar Pradesh) for 1992-93 submitted to the Vote of Lok Sabha

No. and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House			
	Revenue Rs.	Capital Rs.	3	4
1. Excise Department	64,88,000	...		
2. Housing Department	13,25,000	...		
4 Industries Department (mines and Minerals)	37,34,000	..		
5 Industries Department (Village and Small Industries)	1,33,70,000	.		
6. Industries Department (Handloom Industry)	2,23,16,000	...		
7 Industries Department (heavy and Medium Industries)		94,85,02,000		
9 Power Department	52,90,72,000	4,60,77,60,000		
10 Agriculture and other Allied Departments (Horticultural Development)	1,96,89,000	4,12,43,000		

No and Name of Demand		Amount of Demand for Grant on Account submitted to the vote of the House			
1	2	Revenue Rs	3	Capital Rs	4
11	Agriculture and Other Allied Departments (Agriculture)	16 72 43 000			
12	Agriculture and Other Allied Departments (Area Development)	2 86 70 000			
13	Agriculture and other Allied Departments (Rural Development)	2 17 64 000		4,16,51,000	
14	Agriculture and other Allied Departments (Panchayati Raj)	5,11 20 000			
15	Agriculture and Other Allied Departments (Animal Husbandry)	8 92 68 000		4,30,00,000	
16	Agriculture and other Allied Departments (Dairy Development)	18 18 000			
17	Agriculture and Other Allied Departments (Fisheries)	49 01 000			
18	Agriculture and Other allied Departments (Co operative)	17 04 97 000		56,99,000	

Amount of Demand for Grant on Account submitted to the vote of the House			
1	2	3	4
No. and Name of Demand		Revenue Rs.	Capital Rs.
19.	Personel Department (Training and other Expenditure)	2,96,000	...
21.	Food and Civil Supplies Department	5,87,45,24,000	
22.	Sports Department	1,58,48,000	61,000
23.	Cane Development department (Cane)	5,09,07,000	...
24.	Cane Development Department (Sugar Industry)	6,25,000	9,26,25,000
25.	Home Department Jails	5,99,32,000	—
26.	Home Department (Police)	47,22,73,000	16,00,82,000
27.	Home Department (Civil Defence)	5,34,66,000	.

No. and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House			
	1	2	Revenue Rs.	Capital Rs.
			3	4
28. Home Department (Political Pension and Other Expenditure)			20,28,000	—
31. Medical Department (medical Education and Training)			1,600	1,20,01,000
32. Medical Department (Allopathy)			65,70,69,000	3,69,96,000
33. Medical Department (Ayurvedic and Unani)			9,99,30,000	—
34. Medical Department (Homeopathy)			2,08,14,000	—
35. Medical Department (Public Health)			20,76,83,000	1,66
36. Medical Department (Public Health)			20,76,83,000	1,00
37. Urban Development Department			17,66,18,000	—

No. and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House			
	1	2	3	4
			Revenue Rs.	Capital Rs.
38. Civil Aviation Department			50,91,000	...
40. Planning Department			18,02,000	...
42. Judicial Department			3,96,70,000	3,51,21,000
43. Transport Department			3,96,70,000	3,51,21,000
44. Tourism Department			8,48,000	1,06,15,000
47. Technical Education Department			2,98,78,000	—
48. Muslim Waqf Department			6,80,000	—
49. Woman and child Welfare Department			97,46,000	—

No. and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House			
	Revenue Rs	Capital Rs	3	4
1				
2				
50 Revenue Department (District Administration)	3,68,99,000	-		
51 Revenue Department (Board of Revenue and other Expenditure)	9,75,93,000	-		
52 Revenue Department (Board of Revenue and other Expenditure)	9,75,93,000	-		
54. Public works Department (Establishment)	23,31,43,000	-		
55. Public Works Department (Non- Residential Buildings)	84,27,000	15,78,000		
56. Public Works Department (Residential Buildings)	1,61,86,000	5,03,82,000		
57. Public works Department (functional Buildings)	-	3,94,70,000		

No. and Name of Demand		Amount of Demand for Grant on Account submitted to the vote of the House		
1	2	Revenue Rs	3	Capital Rs
			4	
59	Public Works Department (Estate Directorate)	2,38,000		—
60	Forest Department	6,21,78,000		99,88,000
61	Finance Department (Debt Service and other Expenditure)	1,000		
63	Finance Department (Treasury and Accounts Administration)	1,000		
64	Finance Department (State Lottery)	28,94,00,000		—
65	Finance Department (Audit small Savings etc)	2,83,52,000		1,71,000
66	Finance (Group Insurance)	4,40,000		—

No and Name of Demand		Amount of Demand for Grant on Account submitted to the vote of the House	
		Revenue Rs.	Capital Rs.
1	2	3	4
68	Legislative Assembly Secretariat	1,000	—
70	Science and Technology Department	1,72,98,000	—
71	Education Department (Primary Education)	1,17,57,88,000	—
72	Education Department (Secondary Education)	75,88,69,000	2,86,81,000
73	Education Department (Higher Education)	12,05,20,000	—
75	Education Department (State Council of Educational Research and Training)	1,000	—
76	Labour Department (Labour Welfare)	2,28,08,000	—
77	Labour Department (Employment)	2,89,08,000	1,27,95,000

No. and Name of Demand Amount of Demand for Grant on Account submitted to the
vote of the House

1	2	3		4
		Revenue Rs.	Capital Rs.	
78.	Secretariat Administration Department	5,97,44,000	—	
79	Social Welfare Department (Social Welfare)	91,000	—	
80.	Social Welfare Department (Scheduled Castes and Backward Classes Welfare)	4,88,92,000	—	
83.	Relief and Rehabilitation Department	1,02,000	—	
84.	General Administration Department	30,000	—	
86	Information Department	99,64,000	—	
87.	Soldiers Welfare Department	87,33,000	—	
89.	Institutional Finance Department (Sales Tax)	32,28,000	29,60,000	
90.	Institutional Finance Department (Entertainment and Betting Tax)	42,69,000	—	
91.	Institutional Finance Department (Stamps and Registration)	2,42,43,000	—	
92.	Cultural Affairs Department	8,44,000	—	
95.	ultra-ranchal Development Department	1,74,16,000	3,94,35,000	

MR. CHAIRMAN : Shri Bhagwan Shankar Rawat may speak now.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra): Sir, the Bill pertaining to Delegation of power has not been taken up. House is discussing Budget of Uttar Pradesh.

I would like to say that the Government of Uttar Pradesh was dismissed unconstitutionally four hours after the then Chief Minister of the State has tendered his resignation. The Central Government dismissed the State Government on the pretext that law and order situation in the State has deteriorated. That is why the Central Government has taken over the administration of the State. But I would like to point out that the law and order situation in Uttar Pradesh has been deteriorating constantly even after imposing President's rule on the evening of 6th December. B.J.P. Government led by Shri Kalyan Singh was dismissed. Under his regime, law and order situation never deteriorated and communal riots never took place. Curfew was never imposed. There were no murders and no police firing. Prior to this, under the regime of S/Shri N.D.Tiwari, and Mulayam Singh and now after imposing President's rule, Firing and blood-shed has been a common feature.

Secondly, I would like to say that the law and order situation has deteriorated to such an extent that the shadow of terrorism is visible even on the roads of planes in U.P. These days whereas in those days terrorism was confined to only terai region due to pressure mounting on terrorists in punjab. As a result of which they were fleeing in search of protection. Six bombs were seized in Agra. J.K.L.F. people have taken the responsibility of plotting bombs in Agra. Two people were killed in a bomb blast. Not only this, stock of bombs was seized in Meerut.

In Mathura, one Congress worker was apprehended in connection with a bomb blast. It was said that he was a member of Bajrang Dal. But later on it was exposed that he belonged to Congress party. Thus the law and order situation has become worst. I would also like to say that Taj Mahal in U.P is a monument of international importance. The entire world feels proud of it. But it is also in danger. The administration of Uttar Pradesh is unable to protect it.

So far as President Rule is concerned, it appears as if Congress party which could not come in power through elections, is trying to capture power through back at door. A congress man has been appointed as Deputy Chairman of the planning Commission. A committee on 20 - points programme has been set up. The people belonging to Congress party have been included in the Committee. There is a dispute on the issue as to who should be given the status of a Minister or a Chairman. The conflict is going on.

(Interruptions)

SHRI DATTA MEGHE (Nagpur) : Is he delivering a speech on Budget or Congress Party's activities. Let Budget be discussed. Merely talking of Congress can never be termed as a Budget speech. (Interruptions)

In our opinion, it has been started by BJP people. This problem has been created by them. (Interruptions)

SHRI BHAGWAN SHANKAR RAWAT . I would like to say that the Governor is not being allowed to function freely. The Congress people have created conflict in the office of the Advisor to Governor. Security Guards picked up quarrel in the corridor of U.P. Assembly. In this way, we are being hood-winked. Trickfully the people of Congress are being inducted indirectly. Not only this, there were ad-hoc committees of

cooperative societies. They were dissolved on the pretext of holding elections. But elections were not held. Conspiracy is being hatched with a view to nominate Congress people in the cooperative societies. It would be better if elections are held there. Whether it is President's Rule or the rule of Congress party if any body is set up, all political parties should be given representation as per their strength. The issue of Utrakhhand is pending. It should be settled. But the Presidential Government is silent in the matter of Utrakhhand and playing with the sentiments of the people. The progress of Uttar Pradesh has suffered a set back during the last regime. But the Government of Kalyan Singh has tried to augment the progress. At present, the percent capital income of U.P. has come down sharply as compared to 1950 when India became a republic. At that time position of U.P. was third in prosperity whereas it stands at 11th position today.

Sir, the Central Government is deceiving the people in the matter of Utranchal. The State Government is not placing the interests of U.P. properly. The unemployment problem of Utranchal cannot be solved unless Utranchal is made a separate State.

Sir, we have passed 72nd and 73rd Constitutional Amendment to improve Panchayat Raj system with a great endeavour. But I am sorry to say that the U.P. Government has not brought forward any legislation to frame rules and laws, regarding holding elections to Municipal Corporations and improve panchayati Raj system. Under three tier system Block Development Committees of District Councils and Gram Sabhas were to be set up. No legislation has been brought forward in this regard. The powers to enact a law will be delegated. The Under-Secretary will process all those rules and laws. But that is not being done. The people at large are being deceived. Norms pertaining to reservation have not been fixed. That is why elections to

Panchayats can not be held. My friend was asking about the Budget. The soul of Rajiv Gandhi must be shedding tears on those developments. The 72nd Amendment was brought forward because he intended to strengthen the Panchayat Raj System. But it is very strange that no funds have been allocated in the Budget to improve the Panchayat Raj System by the Governor. The District Council cannot construct even one kilometre long road. You can see the copy of the Budget. In the name of provision of funds for construction works, Panchayat Raj System has been neglected. I want to say that the Government wishes that the Panchayat Raj System should not succeed.

Sir, I would like to say that the pace of development has slowed down. During the regime of Kalyan Singh, separate funds were allocated for Deen Dayal Scheme. Increasing unemployment of U.P. was checked and employment was provided to the people under this scheme. Today no separate provision has been made for this Deen Dayal Scheme. With the result the unemployed youths may not get employment opportunity and they will remain unemployed. It has been mentioned in the preface of Budget that 60 percent funds has been allocated for the rural development. But provision of 60 percent funds have not been provided in the Budget for the rural development. I would like to tell you that situation in U.P. cannot improve unless the lot of poor farmers is not improved and unemployed youths don't get employment. The previous Government had made a provision to connect every village with roads and sanctioned Rs 90 crores for the P.W.D. Department. As a result of it the rural areas were to be benefited. But the present Administration of the State has stopped this scheme and the sanctioned amount has been withdrawn. Not even a single road is being constructed by the P.W.D. in rural areas. The proposals relating to road construction are not being taken up. The

[Sh. Bhagwan Shankar Rawat]

Kalyan Singh Government had made a provision of Rs. 55 crores to construct metalled roads on the payment of canals and to construct pakka pavement of canals. This provision was made so as to facilitate the people to travel to villages and further with a view to ensure that these pavements are not cut. But this scheme costing Rs. 55 crores has been cancelled. Under the scheme, 1000 kms. long roads were to be constructed on the pavements of canals.

The Uttar Pradesh Government under the President's Rule sought assistance from the Central Government also for this purpose. But the Central Government also denied it. Earlier, the Kalyan Singh Government wanted to meet this expense from its own financial resources. Roads at Keshandi need to be developed. Agricultural products from villages reach the mandis in town by roads in Uttar Pradesh. The Government collects money as mandicees for the agricultural products so as to keep the transportation facilities in a proper shape. Therefore, the roads should be developed. But the entire money meant for this purpose has been credited to the P.L.O. The money has been deposited in Government exchequer. This money is being distributed as salaries to employees. The money is being spent on merry-making. Nothing is being done for the welfare of farmers.

Sir, under the President's Rule even a 100 km long road was not sanctioned for the agriculture Production Marketing Committee. By a proposal to construct 600 km long road was sent by various kshtri mandis. Those mandis have adequate financial resources to meet the expenses on construction of roads.

Mr. Chairman, sir, the power position in Uttar Pradesh is very miserable. The Summer is on setting and the water-level is going

down.. There is the problem of drinking water in villages. In order to provide drinking water hand-pumps should be installed and water of wells should be purified. A collective drinking water scheme had been launched in Uttar Pradesh but it has also been stalled due to petty short-comings. At some places though the plant is ready, there is no electricity connection. At other places the pipeline is either damaged or broken on account of which the farmers and the poor do not get drinking water. Proper arrangements should be made for it which is not being done now. Similarly, there is acute problem of drinking water in towns also. There was a proposal to construct a barrage under the Ganga-Action Plan at Kanpur, a Yamuna barrage at Agra and another Yamuna barrage at Gokul. The construction of all these barrages would have gone a long way in providing irrigation facilities and drinking water to people. But this plan has been put in doldrums under the President's Rule. The plan for Agra has also been thrown into political turmoil. The Congressmen at Kanpur are opposing the construction of this barrage and this plan too has been put in doldrums.

As regard irrigation, I would like to state that 50 per cent tube wells in Uttar Pradesh are out of order. Proper attention is not being paid to repair them. No arrangement is being made to modernise and concrete canals and utilise every drop of their water. You will be surprised to know that under the pressure of a Central Minister, the bureaucracy of Uttar Pradesh did not safeguard the interests of Uttar Pradesh in the meeting of inter-state water dispute on sharing of Yamuna water. It sacrificed the interest of Uttar Pradesh. The Rajasthan Governor, Shri M Chenna Reddy was hurt to find out that the interest of the people of Uttar Pradesh and Rajasthan is being held at stake. He wrote a letter stating that still elections held and representatives of their peoples elected to take a decision according to the wishes of their people, the sharing of

Yamuna water dispute should be put off. Mr. Chairman, Sir, it is a fraud with the interests of the people of Uttar Pradesh.

Mr. Chairman, Sir, regarding power generation, the erstwhile U.P. Government had said that sugar-cane is produced in large quantities there and electricity can be generated from bagasse. This can provide electricity not only to Uttar Pradesh only but also to the entire North India. But the Central Government has taken no action on the Bagasse Project which was referred to it by the Uttar Pradesh Government. Due to negligence on the part of Central Government, no progress is made in that project.

Similarly, the Kalyan Singh Government had mooted a proposal to simplify the sales tax procedure. There was a proposal to give certain concessions to people and authorise people to make self assessment. There was also a scheme for brick-kiln owners under this scheme, but on the pretext of review, the scheme has been stalled for so many days. As a result of this the brick-kiln owners could not get the lump-sum benefit which they might have received through this simplification. Similarly, there was a scheme to resolve the problem of 'Khandsari' producers also. They too would have got this kind of benefit, but they could not. In this regard, the people of Uttar Pradesh have been misled. In the original scheme of Shri Kalyan Singh Government, there was a proposal to make scrutiny upto a turn-over of Rs.5 lakhs in self-assessment. Under the President's Rule provision was made to scrutinize 5 per cent cases and 10 per cent cases for turn-over of Rs. 10 lakh. As a result of it, the bureaucracy will have its upper hand and there will be rampant corruption and exploitation of traders. Under the scheme the sword of Damocles will remain hanging over the heads of traders because any case can be brought under scrutiny any time. Thus, the traders have been put in a dilemma.

As regards setting up of Dr. Bhimrao Ambedkar University the then Prime Minister late Shri Rajiv Gandhi had gone to Lucknow on April 14th, 1989. He expressed his deep sympathy for the scheduled Castes. Shrimati Gandhi had announced that the Dr. Bhimrao Ambedkar University at Lucknow would be set up at a cost of Rs. 111 crore during the latter is birth centenary year. The U.P. Government paid Rs 20 crore. It provided land worth Rs. 16 crore. Thereafter, it released Rs.4 crore more. But instead of giving Rs. 111 crore assured by the Central Government, it did not pay even 111 paise. I would like to point out that the birth centenary year of Dr. Bhimrao Ambedkar is ending on the 14th April. Therefore, if the Central Government has any feeling for the Scheduled Castes and regard for Dr. Bhimrao Ambedkar and late Shri Rajiv Gandhi in whose name the Bhartiya Janata Party was condemned in the Surajkund session of AICC; the amount of Rs.111 crore should be sanctioned and Dr. Bhimrao Ambedkar Central University set up. I want to point out that this is a good opportunity to do so. The Uttar Pradesh Government had proposed to the Central Government to set up Bhimrao Ambedkar Central University there.

Many development projects of Uttar Pradesh are lying pending. The Kalyan Singh Government had proposed to extend the H.B.J. pipeline up to Agra and NOIDA. (Interruptions) The Central Government is neglecting the development of Uttar Pradesh and overlooking its interest. But there should be no such thing. In Uttaranchal tourism should be promoted as an industry in hill - areas. It will remove unemployment. there is no provision to promote small-scale industries in this Budget. The previous Government had announced to develop agriculture and dairy industry. But no adequate provision has been made in this Budget. There is no special provision for the development of Uttar Pradesh. My hon. friends from the Congress party feel that I am

[Sh. Bhagwan Shankar Rawat]

saying some thing wrong. If it is so, the Government should mustar courage to announce on the floor of the house to hold elections before the 15th June. If it does so, I will withdraw my criticism. It will enable the people know the position of the Budget. It will make their ill feeling towards Uttar Pradesh clear. A Bill on of Uttar Pradesh State Legislature Delegation of powers has been introduced and it has been proposed therein to set up a 30 member Advisory Committee. The Bill has been preceded by an Ordinance, but the Advisory Committee has not been set up so far. While preparing the Budget by the Governor, the M.Ps of Uttar Pradesh should have been consulted. Except consulting representatives on party lines, other elected members were neglected and they were not consulted. The problems of Uttar Pradesh are being overlooked. When certain hon. Members complain, their complain is sidetracked by saying that it would be resolved. I oppose this Budget. This Budget has been prepared by bureaucrats. The Budget has been prepared considering U.P. as Central colony and the people of the state are being exploited. I demand holding of elections in Uttar Pradesh without any delay. After forming a popular Government there, the State should be allowed to decide its own fate. The Constitutional provisions which have been violated there should be restored and implemented.

[English]

SHRI RUPCHAND PAL (H00GHLY) :
Mr. Chairman Sir, it is the prerogative of the State Legislature to discuss the State Budget. But an extraordinary situation had developed in UP where the elected State Government had been indulging in nothing less than anti-national activities. They had been encouraging the communal forces. They had been aiding and abetting hate campaign

against particular communities and ultimately on the 6th of December what happened in UP at Ayodhya had put the whole nation into shame to the outside world. A State Government, its Chief Minister, inspite of his pledge before the Supreme Court....

MR. CHAIRMAN: We are on the Budget, please. Do not cross that. Start with the Budget and end with the Budget.

SHRI RUPCHAND PAL: I am coming to the Budget, It is not usual; it is not an ordinary situation.

MR. CHAIRMAN: We have had many discussions on that. No more, please.

SHRI RUPCHAND PAL: It is very much relevant to the Budget. When I was speaking on the promulgation of the President's rule in UP and other States - the imposition of the President's rule under Article 356 - I had mentioned that we are very much opposed to the imposition of the President's rule. The State should have right to discuss its own problems and to find out its own solutions. Article 356 had been misused. We have sad experience regarding that.

But in the case of UP and the other three States we supported that because there was no other alternative. The party which had been given the right and authority to serve the people of those States had been frittering away their energy in communal activities. UP as the largest State of the country has its own problems. There is regional imbalance. There is the problem of poverty, particularly in eastern UP and a lot is to be done. UP is a State where hundreds and thousands of small industries have been closed down because of the wrong policies of the Central Government. But the BJP Government over there miserably failed to address itself to the urgent problems affecting the people of UP: the problem of poverty and the problem of unemployment. There

has been stagnation in its agriculture for quite sometime and people believed that the BJP Government would provide a new leap. But they failed miserably. They indulged themselves at Ayodhya in the demolition of a place of worship of a particular community - I am not going into details of that.

Now the people have learnt that BJP cannot provide the alternative. The elected Government of the BJP over there had rightly been dismissed because not only they had failed to serve the economic interests of the people, but they had been dividing the people on communal lines.

As regards education, the NCERT has brought a note that in History textbooks purported for the school students distortions of very ugly dimensions has crept in. In the State machinery, in the bureaucracy and in the law enforcing agencies, they have brought out the distortions. During that time, corruptions was also rampant. I can cite examples. As I have a very limited time, I do not want to take much time of the House. In the Irrigation Department, in Musaffarnagar District, the people have so many times submitted their representation, complaining against the Executive Engineer who had been looting money and the BJP Government did not do anything. In such a way, I can cite so many examples about the corruption during the BJP time. Now, the people have realised that the Congress (I) had failed miserably and the BJP also did not deliver the required goods to them. So, we find - you also know that - of late, that in four Universities students' elections have been held; and by very big margins, the BJP supported candidates have been defeated, as also that of Congress (I) supported, of course. Both Congress (I) and the BJP supported candidates have defeated in the election of different working committees and others in the Universities. This is a good development; this is a healthy development in the country.

We should expect that the Central Government who have undertaken in their own hands, the rule of UP, should at least try to address themselves to some urgent problems of the people of UP. What are they? There is the acute problem of drinking water in certain parts of UP. The peasants do not have water for irrigation purposes; necessary institutional credit is lacking for the small and middle peasants. Those who have produced something through their blood and sweat of their labour, cannot market the produce. They cannot have remunerative prices, fair prices.

The youth of UP do not find any future for themselves. Rampant unemployment is there, even though UP has been given more than many other States of India — UP has been given much more than the Eastern part of India, in agriculture, in industry and in many other areas; but still because of mismanagement, because of lack of political will to move in the right direction, the basic problems affecting the poorer sections of the people, the working class, the peasantry of UP, could not be solved.

Now, when there is the President's rule, we would eagerly look forward that the Central Government should come forward and provide some succor to the problems of Eastern UP, like the problem of child labour, which is there in Varanasi and many other places. As you know, there is the problem of child labour in many parts of UP, be it in glass factory, be it in weaving, be it in many other areas. Even today, there are reports that the international conscience is being hurt at the destitutes, at the sad life of children working in many parts of the country and in Uttar Pradesh also. There is no provision to provide any help to these helpless people.

I look forward also that the changes brought about by the BJP in education, in the syllabus, in the textbooks, in the bureaucracy, in the law-enforcing agencies should be

[Sh. Rupchand Pal]

corrected immediately. This Government should just remove all hurdles in the way of healthy development of peasantry in their own interest.

Lastly, this Government is not moving in the right direction to find out an abiding solution to the problem of Uttar Pradesh. We have already stated while moving the adjournment motion that a reference under article 145 will not serve any purpose because that is the root of the problem. We have suggested that the Government should undertake a comprehensive review and make a reference under article 138(2). They should just demonstrate their political will to solve the problem of Uttar Pradesh and refrain from indulging in partisan politics for narrow electoral gains.

With these words, I would just expect that the people will ultimately have their own right to discuss their own problems. This is an extraordinary situation. The people should be given their own right back as soon as there is normalcy, as soon as the situation in Uttar Pradesh improves.

MR. CHAIR MAN: Mr. Ram Vilas Paswan. You have sent three names. Will all speak on Uttar Pradesh.

[Translation]

SHRI RAM VILAS PASWAN (Rohara): We three would speak on this issue.

[English]

MR. CHAIR MAN: Then constrain to your time.

[Translation]

SHRI RAM VILAS PASWAN: All right. Mr. Speaker Sir, I rise to oppose the Budget

of Uttar Pradesh presented by the Central Government. You have rightly said that the speech of our friend Shri Mohan Singh was sufficient if others' intervention was not at all required. But I want to draw your attention towards two-three points. Even now we are not aware whether there is President's Rule in Uttar Pradesh or BJP is still ruling the state. In other words, if you don't mind, I would like to say that the present rule in the state is even worse than the BJP rule. On this basis, I rise to oppose the Budget of Uttar Pradesh.

It was our view that Government would be willing to hold elections within a period of six months provided the condition of the State improves. We were ready to give a thought to this point. But now we have reached this conclusion that Government should not extend the period of President's Rule a minute more than six months and hold elections in U.P. as soon as possible, I rise to make this demand.

MR. CHAIRMAN Sir, it is not an ordinary issue. There is not even a single district in the state in which officers have not committed atrocities against the minorities and oppressed classes. Government has not transferred any of the officials whom it was accusing. Our rally had been obstructed thrice in Banaras but did the Government transfer any of the officials?

Mr. Chairman Sir, I have visited Allahabad district only yesterday and I would like to submit had I not been there one Harijan would have been murdered there in the police station itself. On the night of twenty-fifth one person Girish Pasi S/O late Sh. Dhullu belonging to Scheduled Caste was apprehended in Tilhapur village and brought to the Sarai Aidi Police Station. I am telling all this because Rs. six crores have been demanded for the police Department in the total Budget of Rs. 5111 crores. I rise to oppose it for which I am giving reasons. That

boy was apprehended on 25th and you will be surprised to know that five persons of his family had been murdered. Among them were Dharamraj, Rammanohar Passi, Budul, Shiv Prasad and Bhayya Lal. All of them belonged to his family and on twenty fifth that boy was arrested. One thousand people followed him as they apprehended lest he may not be killed in a fake police encounter. But in the presence of such a huge crowd this did not happen and the boy was brought to Allahabad. Shri Shashi Prakash M.P and District Judge and Shri Bhagwan Prasad, Ex-MLA met the Senior Superintendent and apprised him of their apprehensions be that the boy may not be killed in the fake encounter and requested him to take action as per law but avoid keeping the boy there in the police custody as he is being tortured. They requested him that he should be sent to Judicial custody. You would be surprised to know that although he said that he would send him that day yet he did not act accordingly. On being asked again he told that he would send him in the night. But again he did not send him to the judicial custody. Yesterday I went there in the morning. I talked to the concerned senior S.P. who claims since he is a relative of the D.G. nobody can do any harm to him. I requested him to take action as per law but he should not be kept in the police custody because he is being tortured there. He is being beaten. He said that he would send him by 10 AM. But he did not send. Again when we met him he said that he would send him by 12 O Clock that day but again he did not do so.

Mr. Chairman, Sir when we came back from Hira Nagar local people gheraoed us. Shri Ramdhan, Chairman of scheduled Castes and scheduled Tribed Commission was also with us. They complained that we project yourself as their leaders and people are being killed in fake encounters and we don't take any action. Then I had a talk with the Commissioner for the areas. I asked him

if there was absolutely jungle raj in the area or law of the land prevails? From the residence of Shri Bhagwan Prasad I made a telephone call to Mr. Reddy - the Governor and had half an hour discussion with him. He said that he would interfere into the matter but he was not aware whether the boy has been sent to jail or not. Mr. Chairman sir, this matter relates to a Member of Parliament and Scheduled Caste Community and you are saying that the law and order situation is good. I would like to inform you about the persons killed by police. I have a list of such persons with me. Persons belonging to Scheduled Castes viz Munni Passi, Kuldeep Passi, Pramod Passi, Badri Passi, Shivlal Passi, Pappu Dhobi, Nandan Passi, Sunder Chamar, Khemchand Khatik have been killed in police encounters.

Mr. Chairman Sir, I have got a long list of those persons who have been killed in police encounters. The names of few persons I have quoted above. I would also like to bring to your notice the places to which they belong. Munni Passi (Naini), Kuldeep Halta (Mohasim Ganz), Pramod Passi, (Marnford Ganj), four other members of Passi Community Badri Passi (Chilla), Shivlal passi, Meujeeb alias Nanka Muslim (Marnfordganj), Puttan Passi (Nayapur), pappu Dhobi (Khuldabad), Nandan Yadav Rajava, Nanhe -passi (Suleem Sarai), ashok Pal (Pura Gadaria), Sachendra Chamar (Bhui Para) Dulara Muslim (Shah Ganj) Khem chandra Khatik (Nevada) were killed in fake police Encounters and several others have been involved in false cases by the Uttar Pradesh Police.

Mr. Chairman Sir, in Indranukh in Kanpur, four persons of the oppressed classes were cut into pieces. from leg to head. Sh. Keeri Lal represents that area in the Parliament. Their eyes were taken out. Such a heinous crime was committed in that area. If you want to get information regarding the persons

[Sh. Ram Vilas Paswan]

and party who are responsible for this crime you would get the information provided you visit that area.

Mr. Chairman Sir, rape was committed in Andua village. Two of them had been killed on the spot and one is still absconding.

[Translation]

Even after that you have come to say that your Government was running smoothly. Do you propose to issue a white paper to show the number of District Magistrates and S.Ps. during the regime of B.J.P and the number out of them transferred after the congress came into power? Those officers must have been transferred whose reputation was a little good but the officers who worked on communal lines must be working there.. (Interruptions). We used to criticize the B.J.P and complain against them but the B.J.P. Government is no more there. Now, state is being ruled by Central Government. So now it becomes the duty of the Central Government to state the number of persons murdered and the number of officers transferred during their rule in the state by issuing a white paper?.. (Interruptions)

SHRI SANTHOSH KUMAR GANGAWAR: Can you tell us the number of persons killed during the B.J.P regime and the number of persons killed after that?

SHRI RAM VILAS PASWAN: This is for you to tell us. I would like to repeat that now the congress is in power there. Our four leaders were killed. Shri Sharada Prasad Rawat was killed, Shri Gomati Prasad was killed, Shri Mahedru Singh Bhati was killed. These all were political murders. What is the action being taken by the present Government in this regard?

The second issue is regarding the reservation for backward classes. There was a provision of 15 percent reservation for backward classes. When our Government had come to power in centre Shri Mulayam Singh Yadav was the Chief Minister of Uttar Pradesh. He increased the reservation from 15 percent to 27 per cent. The people moved the court against that. The court granted a stay-order thereon. Now the backward classes are not getting even one percent reservation. Now, the Supreme Court's verdict has also come. Is the Government going to give 27 percent reservation to backward classes in Uttar Pradesh in the wake of the verdict given by the Supreme Court on 16 the November?

Your will be surprised to know that a Chowkidar in Bihar, who is a Government Servant and who occupies the lowest rank, gets a meagre salary of Rs. 100 per month. In these day of price rise, a chowkidar who is a poor fellow gets only Rs. 100 per month in salary. The Bihar Government has given the status of government servant to chowkidar. We would like to know whether the Uttar Pradesh Government is also going to make chowkidar a government servant or not?

Similarly there is the case of Uttarkhand. We had gone to Negiji's house and had Mr. V.P. Singh. We supported the demand for Uttrakhand. You are inciting the people to raise the demand of Jharkhand, why don't you accept the demand of Uttarkhand.

I wanted to congratulate Shri Arjun Singh but now it seems I will have to think again about it. In the Ambedkar centenary meeting he had suggested that Ambedkar University should be conferred the status of a Central University but now I don't know why is he not announcing it in the Parliament. I would like the Government to announce on the similar pattern that university in Lucknow will be conferred the status of a Central University.

The Park which was named after Begu hazrat Mahal has recently been changed to Urmila Park. It should be changed back to its original name. Begu Hazrat Mahal was not an ordinary woman. she had sacrificed her life in the fight for freedom. If you wish to change a name then Harshad Mehta Park should be changed to Urmila Park. But the names of the parks and roads after our freedom fighters, who made great sacrifices for the freedom of the country, should not be changed.

You must include the writings of Baba Sahab Ambedkar in the text books. You must take out the lessons which are communal in nature. You must check the killings of Dalits and poor there.

I had visited the Mewana area of Meerut District. Ilias Qureshi, a Janata Dal worker and Secretary General of Dalit Force was arrested under GUNDA Act. I had raised this matter in the House also. The Union Government had stated that they would conduct an inquiry into it. Its report is yet to come. I have written to the Government and the District Magistrate. There is virtually no Government in Uttar Pradesh. Only the chaos is prevailing over there. You are only worsening already chaotic state of affairs created by Bhartiya Janata Party. That's why, we oppose this budget and make demand that the elections be held in Uttar Pradesh at the earliest and a popular Government be installed there.

Text of Cut Motions

[English]

SHRI SANTOSH KUMAR GANGWAR
(BAREILLY): I bet to move:

"That the Demand for Grant on Account under the Head Industries Department (Heavy and Medium Industries) be reduced by Rs. 100."

/Need to revive the Lucknow unit of scooter India Limited/(1)

"That the Demand for Grant on Account under the Head Agriculture and other allied Departments (Horticultural Development) be reduced By Rs. 100."

/Need for starting immediately the already sanctioned Krishi Vigyan Kendra in Bareilly/(2)

/Need to open an Agricultural Degree College in Bareilly/ (3)

"That the Demand for Grant on Account under the Head Agriculture and other allied Departments (Panchayath Raj) be reduced by Rs 100."

/Need to set up a Krishi Upted Mandi Samiti in Nawabganj Tahsil, Bareilly/(4)

/Need to create a new development block in Meeraganj tehsil of Bareilly/(5)

"That the Demand for Grant on Account under the Head Cane Development Department (Cane) be reduced by Rs. 100.

/Need to bring drawal of sugarcane in Uttar Pradesh at par with the national drawal/ (6)

/Need to set up an office of the sugarcane committee in Nawabganj Tehsil in Bareilly./ (7)

"That the Demand for Grant on Account under the Head Cane Development Department (Sugar Industry) be reduced by Rs. 100."

/Need to give licences to fifty new sugar mills keeping in view the increasing needs of the people in Uttar Pradesh. /(8)

/Need to issue licences for establishing

[Sh. Santosh Kumar Gangwar]

sugar mills at Nawabganj and Mirganj in Bareilly (U.P.) ./(9)

/Need to allocate funds on priority basis for sugar mill at Bareilly, being transferred to Saidpur. /(10)

"That the Demand for Grant on Account under the Head Home Department (Police) be reduced by Rs. 100."

/Need to deploy necessary para military forces and to make adequate arrangements to deal with the terrorism in Tarai area./(11)

"That the Demand for Grant on Account under the Head Medical Department (Allopathy) be reduced by Rs. 100"

/Need to open a medical college in Bareilly./(12)

"That the Demand for Grant on Account under the Head Medical Department (Public Health) be reduced by Rs. 100"

/Need to open a modern hospital of 500 beds in Bareilly./(13)

"That the Demand for Grant on Account under the Head Urban Development Department be reduced by Rs. 100"

/Need to allocate additional special grants to the Municipality, Bareilly./(14)

"That the Demand for Grant on Account under the Head Public Works Department (Establishment) be reduced by Rs. 100."

/Need to accord sanction for constructing a new bridge on Yamuna river near Naini in Allahabad./(15)

/Need to construct a bridge at Pithora

Chainpur development block of Dohra Lalpur road in Bareilly (U.P.)/(16)

/Need to construct a bridge on the Ramganga river to connect Mirganj and Aonia tehsils of Bareilly (U.P.)/(17)

"That the Demand for Grant on Account under the Head Education Department (Secondary Education) be reduced by Rs. 100."

/Need to upgrade dum-deaf Vidyalaya, Bareilly, upto High School./(18)

"That the Demand for Grant on Account under the Head Education Department (Higher Education) be reduced by Rs. 100.

/Need to open a degree college in Nawabganj tehsil in Bareilly (U.P.)/(19)

/Need to set up an examination centre of chartered accountancy in Bareilly./(20)

/Need to open an engineering college in Bareilly. /(21)

"That the Demand for Grant on Account under the Head Irrigation Department (Works) be reduced by Rs. 100.

/Need to construct pucca tracks on the sides of canals in Uttar Pradesh./(22)

"That the Demand for Grant on Account under the Head Uttaranchal Development Department be reduced by Rs. 100."

/Need to create an Uttaranchal State/(23)

DR. RAMESH CHAND TOMAR (HAPUR): I beg to move:

"That the Demand for Grant on Account under the Head Medical Department (Medical Education and Training) be reduced by Rs. 100.

/Need to open a Medical College in Ghaziabad in U P/(68)

"That the Demand for Grant on Account under the Head Public Works Department be reduced by Rs 100

/Need to construct Hapur by-pass/ (69)

"That the Demand for Grant on Account under the Head public Works Department be reduced by Rs 100

/Need to construct Still-Bhikhanpur Road in Ghaziabad district /(70)

"That the Demand for Grant on Account under the Head public Works Department be reduced by Rs 100

/Need to construct a bridge over the river near Surana Village in Muradnagar area of Ghaziabad district/(71)

"That the Demand for Grant on Account under the Head public Works Department be reduced by Rs. 100 "

/Need to construct Talheta-Tyodi road in Ghaziabad/(72)

"That the Demand for Grant on Account under the Head Public Works Department be reduced by Rs 100 "

/Need to construct Modinagar-Hapur road in Ghaziabad/(73)

"That the Demand for Grant on Account under the Head Public Works Department be reduced by Rs 100

"That the Demand for Grant on Account under the Head Public Works Department be reduced by Rs 100 "

/Need to construct Roads from Bhawan Bhadur Nagar to Gorh road in Ghaziabad/(74)

"That the Demand for Grant on Account under the Head public Works Department be reduced by Rs 100 "

/Need to construct roads from Faridnagar to Akhada, Badamala in Ghaziabad/(75)

"That the Demand for grant on Account under the Head public Works department be reduced by Rs 100 "

/Need to construct roads from Muradnagar to Chitora-Narpur in Ghaziabad / (76)

"That the Demand for Grant on Account under the Head public works Department be reduced by Rs 100 "

/Need to construct bridge over Kali river in Ghaziabad district /(77)

"That the Demand for Grant on Account under the Head Public Works Department be reduced by Rs 100 "

/Need to construct road in rural areas of Ghaziabad (U P)/(78)

"That the Demand for Grant on Account under the Head Education Department (Secondary Education) be reduced by Rs 100 "

/Need to open an intermediate college in the name of dr Ambedkar in Modinagar, District Ghaziabad/(79)

"That the Demand for Grant on Account under the Head Education Department (Secondary Education) be reduced by Rs 100 "

/Need to open a degree College at Muradnagar, Distt. Ghaziabad in U P/(80).

"That the Demand for Grant on Account under the Head Education Department (Secondary Education) be reduced by Rs 100 "

/Need to open primary Junior High School, High School and Intermediate Colleges in rural areas of Ghaziabad district / (81)

[Sh. Santosh Kumar Gangwar]

"That the Demand for Grant on Account under the under the Head Education department (Higher Education) be reduced by Rs. 100."

/Need to open an Engineering college in Ghaziabad, U.P./.(82)

"That the Demand for Grant on Account under the Head Industries Department (Village and small industries) be reduced by . 100."

/Need to set up small scale industreis in Tehri district of Uttar Pradesh./.(298)

"That the Demand for Grant on Account under the Head Medical Department (Public Health) be reduced by Rs. 100

/Need to open a primary Health centre at village paturi (Dharmandai) in Tehri district of Uttar Pradesh./.(304)

"That the Demand for Grant on Account under the Head Tourism Department be reduced by Rs. 100."

/Need to encourage tounsm in Tehn and Uttarkashi hilly areas of Uttar Pradesh./ (305)

"That the Demand for Grant on Account under the Head Tourism Department be reduced by Rs.100."

/Need to further develop Tourists sites at Tehri and Haridwar in Uttar Pradesh./ (306)

SHRI BHAGWAN SHANKAR RAWAT
(Agra) : I beg to move:-

"That the demand for grant on account under the Head Food and Civil Supplied Department be reduced by Rs. 100."

/Need to provide ration cards to all the people in U.P. to enable them to purchase ration from public Distribution System./.(83)

"That the demand for grant on account under the Head food and Civil Supplies Department be reduced by Rs.100."

/Need for the nenewal fo old and dilapidated ration cards. /84)

"That the demand for grant on account under the Head Food and Civil Supplies Department be reduced by Rs.100"

/Need to provide adequate quantity of fod grains in ration shoools in rural areas.(85)

"That the Demand for grant on account under the Head Home Department (Jail) be reduced by Rs. 100."

/Need to improve the living conditions, medical facilities and the quality of food served to the presouers in the District Jails./ (86)

"That the demand for grant on account under the Head Home Department (Police) be reduced by Rs.100.

/Need to increase the number of police stations and police force in sensitive areas of the state including Terai region and Agra division./.(87)

"That the demand for grant on account under the Head Home Department (Police) be reduced by Rs. 100.

/Need to provide sophisticated weapons and adequated training to the police force./ (88)

"That the demand for grant on account under the Head Home department (Police) be reduce by Rs. 100"

/Need to improve the residential facilities, and other service conditions for the police force //(89)

"That the demand for grant on account under the Head Medical Department (Allopathy) be reduced by Rs 100"

/Need to provide sophisticated medical facilities to improve Sarojini Naidu Hospital, Agra being the international tourist Centre / (90)

"That the Demand for grant on account under the Head Medical Department (Allopathy and unani) be reduced by Rs 100 "

/Need to complete the construction of emergency hospital in Agra //(91)

"That the demand for grant on account under the Head Medical Department (Ayurvedic and Unani) be reduced by Rs 100 "

/Need to improve Ayurvedic and Unani hospitals of the State //(92)

"That the demand for grant on account under the Head Urban development department be reduced by Rs 100 "

/Need to accord approval to Sur Sarovar and Sur Samarka Yojna sent by the Agra development authority //(93)

"That the demand for grant on account under the Head Urban development department be reduced by Rs 100 "

/Need to streamline the traffic systems and to reduce the rush on roads by constructing Mudnka Marg and Master Plan roads in Agra //(94)

"That the demand for grant on account under the Head Urban development

department be reduced by Rs 100 "

/Need to provide sufficient financial assistance to accelerate the pace of construction of Waste Plant at Sikandra in Agra and to maintain the efficiency and quality of water treatment of old Agra water plant / (95)

"That the demand for grant on account under the Head Industries department (Mines and Minerals) be reduced by Rs 100 "

/Need to provide for collective Insurance Scheme and to set up Health centres for Health Improvement of mine workers (96)

"That the demand for grant on account under the Head Industries department (Village and Small Industries) reduced by Rs 100 "

/Need to provide appropriate financial assistance to entrepreneurs manufacturing shoes in cottage industry for production / (97)

"That the demand for grant on account under the Head Industries department (Village and small industries) be reduced by Rs 100 "

/Need to provide appropriate financial assistance to artisans for buying and storing raw materials //(98)

"That the demand for grant on account under the Head Industries Department (Village and Small Industries) be reduced by 100

/Need to encourage entrepreneurs making cotton and woolen carpets in cottage industry //(99)

"That the demand for grant on account under the Head Industries Department (Village and small Industries) be reduced by Rs 100 "

[Sh. Santosh Kumar Gangwar]

/Need to encourage the industrial utilization of milk products./ (100)

"That the demand for grant on account under the Head Industries Department (Village and Small Industries) be reduced by Rs. 100"

/Need to formulate a scheme for establishing cottage industries based on various agricultural products in the villages./ (101)

"That the demand for grant on account under the Head Four Department be reduced by Rs. 100"

/Need to formulate an effective plan for continuous power transmission and distribution of power supply in agra./ (102)

"That the demand for grant on account under the Head Power Department be reduced by Rs. 100."

/Need to provide power supply for 18 hours in the day to farmers in the village for irrigation./ (103)

"That the demand for grant on account under the Head Power Department be reduced by Rs. 100."

/Need to provide adequate funds for electrification of villages./ (104)

"That the demand for grant on account under the Head Personnel and Appointment Department (Training and other Expenditure) be reduced by Rs. 100."

/Need to provide funds to District Councils for implementing the proposals for road construction./ (105)

"that the demand for grant on account under the Head Environment Department be reduced by Rs. 100.

/Need to take steps to avoid the environmental pollution in Agra./ (106).

"That the demand for grant on account under the Head Environment Department be reduced by Rs. 100."

/Need to implement speedily the Second Phase of Ganga Action Plan in Agra to clean Yamuna river./ (107)

"That the demand for grant on account under the Head Public Works Department (Communication) be reduced by Rs. 100.

/Need to construct the roads as are already sanctioned by the Government./ (108)

"That the demand for grant on account under the Head Public Works Department (Communication) be reduced by Rs. 100"

/Need to implement the proposed plan of Rs. 55 crores for converting Kuchcha side roads to canals into pucca side roads./ (109)

"That the demand for grant on account under the Head Education Department (Primary Education) be reduced by Rs. 100"

/Need to construct buildings for Primary Schools which are without buildings./ (110)

"That the demand for grant on account under the Head Education Department (Primary Education) be reduced by Rs. 100"

/Need to open primary and Junior High schools in all the villages having population more than 1000./ (111)

"That the demand for grant on account under the Head Industries Department (Export Promotion) be reduced by Rs. 100"

/Need to encourage the export of finished goods of leather including shoes by establishing a leather city in Agra./ (112)

"That the Demand for Grant on Account under the Head Industries Department (Export Promotion) be reduced by Rs. 100."

/Need to provide special facilities for production of cotton and woolen carpets in Agra and Durries and Dupattas in Fatehpur Sikri. / (113)

"That the Demand for Grant on Account under the Head Industries Department (Export Promotion) be reduced by Rs. 100."

/Need for adequate supply of stone for use by the craftsmen making art pieces of stones. / (114)

"That the Demand for Grant on Account under the Head Industries Department (Export Promotion) be reduced by Rs. 100."

/Need to establish an industry based on agriculture whose products can be used for export purposes. / (115)

"That the Demand for Grant on Account under the Head Industries Department (Export Promotion) be reduced by Rs. 100."

/Need of regular supply of electricality to the industrial units making goods for export. / (116)

"That the Demand for Grant on Account under the Head Industries Department (Mines and Minerals) be reduced by Rs. 100."

/Need for adequate facilities for continuing mining works in stone mines. / (117)

"That the Demand for Grant on Account under the Head public Works department

(communication) be reduced by Rs. 100."

/Need to convert the rural link roads into metalled roads and to complete the incomplete roads. / (118)

"That the Demand for Grant on Account under the Head Social Welfare Department (Social Welfare) be reduced by Rs. 100."

/Need to provide pension to all the widows and the aged for their livelihood. / (119)

"That the Demand for Grant on Account under the Head Soldier's Welfare Department be reduced by Rs. 100."

/Need to formulate a detailed plan to rehabilitate all the exsoldiers. / (120)

"That the Demand for Grant on Account under the Head Institutional Finance Department (Sales Tax) be reduced by Rs. 100."

/Need to simplify the procedure for collection of sales tax and to reduce the rates of sales taxes. / (121)

"That the Demand for Grant on Account under the Head Irrigation Department (Establishment) be reduced by Rs. 100"

/Need to construct a barrage on Yamuna in Agra immediately / (122)

"That the Demand for Grant on Account under the Head Irrigation Department (Establishment) be reduced by Rs. 100."

/Need to augment the irrigation facilities by constructing sub-canal of Agra canal in Fatehpur Sikri and Fatehabad area of Agra. / (123)

(JHANSI): I beg to move:

"That the Demand for Grant on Account under the Head power Department be reduced by Rs.100"

/Need to lay line from Lalitpur to Mehroni and from pail to Balbehath and also to provide a 32 K.V. Sub-station in Mehroni in Lalitpur district./ (124)

"That the Demand for Grant on account under the Head Power Department be reduced by Rs. 100."

/Need to allocate more funds for rural electrification in Jhansi district./ (125)

"That the Demand for Grant on Account under the Head Power Department be reduced by Rs. 100.

/Need to produce more electricity. / (126)

"That the Demand for Grant on Account under the Head Agriculture and other allied Departments (Rural Development) be reduced by Rs. 100 "

/Need to provide more funds for proper development of rural areas of Bundelkhand region./ (127)

"That the Demand for Grant on Account under the Head Urban Development Department be reduced by Rs 100."

/Need to provide more funds for meet shortage of drinking water in rural areas of Jhansi district./ (128)

"that the Demand for Grant on Account under the Head Urban Development Department be reduced by Rs. 100 "

/Need to provide more funds for meet shortage of drinking water in rural areas of

Lalitpur district./ (129)

"That the Demand for Grant on Account under the Head Transport Department be reduced by Rs. 100."

/Need to provide more funds for improvement of state Transport service and to provide bus services from Deogarh, district Lalitpur to Lucknow and Khajrai. / (130)

"That the demand for Grant on Account under the Head Tourism Department be reduced by Rs. 100."

/Need to take steps for proper development of tourism in the State./ (131)

"That the Demand for Grant on Account under the Head Tourism Department be reduced by Rs. 100."

/Need to encourage tourism by setting up a bird sanctuary at the big pond of Talbehath of Lalitpur district./ (132)

"That the Demand for Grant on Account under the Head public works Department (Communications) be reduced by Rs. 100."

/Need to provide adequate funds for construction and maintenance of roads and bridges, in the State. / (133)

"That the Demand for Grant on Account under the Head Secretariat Administration be reduced by Rs. 100."

/Need to take steps to check wasteful expenditure./ (134)

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): I beg to move:

"That the Demand for Grant on Account

under the Head Technical Education Department be reduced by Rs 100 "

/Need to make G B pant Engineering college, paun Garhal fully functional by filling up vacancies of lecturers and staff /(135)

"That the Demand for Grant on Account under the Head Technical Education Department be reduced by Rs 100 "

/Need to construct suitable buildings for I T I's in paun and chamoli Districts /(136)

"That the Demand for Grant on Account under the Head Finance Department ,(State Lottery) be reduced by Rs 100 "

/Need to bar sale of lottenes in entire state /(137)

"That the Demand for Grant on Account under the Head Education Department (primary Education) be reduced by Rs 100 "

/Need to open primary schools in Garhwal Mandasl as per norms for hills / (138)

"That the Demand for Grant on Account under the Head (Education be reduced by Rs 100 "

/Need to construct proper school buildings for primary schools in Garhwal Mandal /(139)

"That the demand for Grant on Account under the Head Education Department (Primary education be reduced by Rs 100 "

/Need to provide adequate staff in primary schols /(140)

"that the Demand for Grant on Account under the Head Education department (Secondary Education) be reduced by Rs 100 "

/Need to upgrade more Junior Schools to High Schools and High Schools to Intermediate to bring these upto the laid down norms in hills /(141)

"That the Demand for Grant on Account under the Head Education Department (Secondary Education) be reduced by Rs 100 "

/Need to fill up large scale vacancies of teachers in High Schools and Colleges in Garhwal Mandal /(142)

"That the Demand for Grant on Account under the Head Education Department (Secondary Education) be reduced by Rs 100 "

/Need to introduce Science and Maths subjects in all High Schools and Colleges in Garhwal Manda /(143)

"That the Demand for Grant on Account under the Head Education (Higher Education) be reduced by Rs 100 "

/Need to provide laboratory facilities and equipments in schools and colleges in Garhwal Mandal /(144)

"That the Demand for Grant on Account under the Head Education (Higher Education) be reduced by Rs 100 "

/Need to start additional Degree colleges in Garhwal, paun and chamoli districts /(145)

"That the Demand for Grant on Account under the Head Education (Higher Education) be reduced by Rs 100 "

/Need to fill large scale vacancies of lecturers in Degree colleges in Distnct Paun Garhwal and Çhamoli /(146)

"That the Demand for Grant on Account under the Head General Administration

[Sh. Bhuvan Chandra Khanduri]

department be reduced by Rs. 100."

/Need to exercise economy in expenditure./ (147)

"That the Demand for Grant on Account under the Head General Administration Department be reduced by Rs. 100."

/Need to check effectively malpractices in government Department./ (148)

"That the demand for Grant on Account under the Head General Administration Department be reduced by Rs. 100."

/Need to introduce and implement "Hill cadre" in Uttaranchal immediately./ (149)

"That the Demand for Grant on Account under the Head general Administration Department be reduced by Rs. 100."

/Need to increase the number of Blocks in uttaranchal for better administration./ (150)

"That the Demand for Grant on Account under the head General Administration Department be reduced by Rs. 100."

/Need to establish a new Tehsil at Pokhi in District Chamoli (Garhwal Mandal)/ (151)

"That the Demand for Grant on Account under the Head General Administration department be reduced by Rs. 100."

/Need to fill up the quota ex-servicemen in Government jobs./ (152)

"That the Demand for Grant on Account under the Head Soldier welfare Department be reduced by Rs. 100."

/Need to provide loans to ex-servicemen for starting their own ventures./ (153)

"That the demand for Grant on Account under the Head Soldier welfare Department be reduced by Rs. 100."

/Need to organise and encourage cooperative societies by ex-servicemen. / (154)

"That the Demand for Grant on Account under the Head Soldier welfare Department be reduced by Rs. 100."

/Need to organise block-level groups meetings of ex-soldiers for working against social evils. / (155)

"That the Demand for Grant on Account under the Head Soldier Welfare Department be reduced by Rs. 100."

/Need to start a "land Army" of ex-soldiers for carrying out certain types of Government Works/Schemes. On the pattern existing in some States / (156)

MAJ. GEN. (Retd) BHUWAN CHANDRA KHANDURI: I beg to move:

"That the Demand for Grant on account under the Head Cultural Affairs Department be reduced by Rs. 100."

/Need to develop the ancient cultural heritage of people of Uttaranchal./ (157)

"That the Demand for Grant on account under the Head Irrigation Department (Works) be reduced by Rs. 100."

/Need to tone up the functioning of Irrigation Department in Garhwal Mandal./ (158)

"That the demand for Grant on account under the Head Excise Department be reduced by Rs. 100 "

/Need to have proper control on sale of

liquor in garhwal./(159)

"That the Demand for Grant on Account under the Head Excise department be reduced by Rs. 100."

/Need to enforce prohibition in Uttaranchal./(160)

"That the Demand for grant on account under the Head Excise Department be reduced by Rs. 100."

/Need to take strict action against illicit distillers of liquor./(161)

"That the Demand for Grant on account under the Head Industries Department (Mines and Minerals) be reduced by Rs. 100."

/Need to examine feasibility of exploring minerals in Uttaranchal./(162)

"That the demand for grant on account under the Head Industries department (Village and small Industries) be reduced by Rs. 100."

/Need to establish and encourage small scale industries in garhwal./(163)

"That the Demand for Grant on Account under the Head Industries Department (Handloom Industry) be reduced by Rs. 100."

/Need to optimise the handloom industry in Uttaranchal./(164)

"That the demand for Grant on account under the Head Power Department be reduced by Rs. 100."

/Need to utilise the tremendous hydro-electric potential by going in for 'Run-at-the-River' schemes on a large scale in Garhwal./(165)

"That the Demand for Grant on account

under the Head power Department be reduced by Rs. 100."

/Need to explore and utilise the tremendous micro-Hydro-electric potential available in Garhwal Mandal of Uttaranchal./(166)

"That the Demand for grant on account under the Head Power Department be reduced by Rs. 100."

/Need to allocate adequate funds for the electrification of villages of districts pauri-Garhwal and Chamoli./(167)

"That the Demand for grant on account under the Head Power department be reduced by Rs. 100."

/Need to rationalise the billing system for electricity bills./(168)

"That the demand for grant on account under the Head Power Department be reduced by Rs. 100."

/Need to provide additional manpower for maintenance of electricity system in Uttaranchal./(169)

"That the demand for grant on account under the Head Agriculture and other allied departments (Horticultural Development) be reduced by Rs. 100."

/Need to utilise and develop the horticultural potential available in Garhwal./(170)

"That the demand for grant on account under the Head-agriculture and other allied departments (Horticultural development) be reduced by Rs. 100."

/Need to create cold storage facility for preservation of fruits in districts pauri Garhwal and Chamoli./(171)

[Sh Bhuwan Chandra Khandun]

"That the demand for grant on account under the head agriculture and other allied departments (Horticultural development) be reduced by Rs 100 "

/Need to establish a fruit processing industry in Garhwal Mandal of Uttaranchal / (172)

"That the demand for grant on account under the Head agriculture and other allied departments (Horticultural development) be reduced by Rs 100 "

/Need to fix procurement prices of fruits and potatoes in Garhwal Mandal / (173)

"That the demand for grant on account under the Head Agriculture and other allied departments (Agriculture) be reduced by Rs 100 "

/Need to establish a research centre for developing True potato Seed (TPS) in district Chamoli of Uttar Pradesh / (174)

"That the demand for grant on account under the Head agriculture and other allied departments (Fisheries) be reduced by Rs. 100 "

/Need to develop Fisheries in Garhwal Mandal / (175)

"That the demand for grant on account under the Head personnel and Appointment Department (Training and other Expenditure) be reduced by Rs 100 "

/Need to exercise economy in imparting training to the personnel / (176)

"That the demand for grant on account under the Head personnel and Appointment Department (Training and Other Expenditure) be reduced by Rs 100 "

/Need to eliminate unnecessary courses from the training programme of offices / (177)

"That the Demand for grant on account under the Head personnel and appointment department (Training and other expenditure) be reduced by Rs 100 "

/Need to utilise individuals on proper assignments after training courses / (178)

"That the demand for grant on account under the Head Food and Civil Supplies Department be reduced by Rs 100 "

/Need to ensure quality - control of items being issued through PDS / (179)

"That the demand for grant on account under the head food and Civil Supplies Department be reduced by Rs 100 "

/Need to open more PDS out-lets in hilly areas of Uttar Pradesh / (180)

"That the demand for grant on account under the Head Food and Civil Supplies Department be reduced by Rs 100 "

/Need to distribute more kerosene through PDS in Garhwal Mandal / (181)

"That the demand for grant on account under the Head Sports Department be reduced by Rs 100 "

/Need to provide playgrounds/stadia at block levels in Garhwal Mandal / (182)

"That the demand for grant on account under the Head Home Department (Jail) be reduced by Rs 100 "

/Need to improve the living conditions for the prisoners in Jails / (183)

"That the demand for grant on account under the Head Home Department (Police) be reduced by Rs 100 "

/Need to prevent custody deaths /(184)

"That the demand for grant on account under the Head Home Department (Police) be reduced by Rs 100 "

/Need to improve discipline and behaviour of police with public /(185)

"That the demand for grant on account under the Head Home Department (Police) be reduced by Rs 100 "

/Need to check malpractices in police department /(186)

"That the demand for grant on account under the Head Home department (Police) be reduced by Rs 100 "

/Need to improve the organisation and equipment of police Force /(187)

"That the demand for grant on account under the Head Home department (Political Pension and Other Expenditure) be reduced by Rs 100 "

/Need to clear backlog applications for political pensions (188)

"That the demand for grant on account under the Head Medical Department (Medical Education and Training) be reduced by Rs 100 "

/Need to establish a Medical College in Garhwal Mandal /(189)

"That the demand for grant on account under the Head Medical Department (Allopathy) be reduced by Rs 100 "

/Need to provide adequate medicines to

hospitals (1910)

"That the demand for grant on account under the Head Medical Department (Allopathy) be reduced by Rs 100 "

/Need to fill up the large number of vacancies of doctors in Govt hospitals in Garhwal Mandal /(191)

"That the demand for grant on account under the Head Medical Department (Allopathy) be reduced by Rs 100 "

/Need to improve the unhygienic conditions of hospitals, particularly in remote hilly areas /(192)

"That the demand for grant on account under the Head Medical Department (Allopathy) be reduced by Rs 100 "

/Need to give minimum tenure of three years to doctors posted to hilly region of Uttar Pradesh /(193)

"That the demand for grant on account under the Head Medical department (Allopathy) be reduced by Rs 100 "

/Need to improve the Base Hospital, Snnagar (Garhwal) /(194)

"That the demand for grant on account under the Head Medical Department (Ayurvedic and Unani) be reduced by Rs 100 "

/Need to encourage Ayurvedic medicine system by providing adequate funds and research facilities /(195)

"That the demand for grant on account under the Head Medical Department (Ayurvedic and Unani) be reduced by Rs 100 "

/Need to establish an Ayurvedic Medical

[Sh. Bhuwan Chandra Khanduri]

College-Cum-Research Institute at Rishikesh./ (196)

"That the Demand for grant on account under the Head Medical Department (Ayurvedic and Unani) be reduced by Rs. 100."

/Need to encourage Research and Development of Herbal Plants grown in Garhwal Mandal./ (197)

"That the demand for grant on account under the Head Transport department be reduced by Rs. 100."

/Need to replace the old and dilapidated buses now operating in Garhwal Mandal./ (198)

"That the demand for grant on account under the Head Transport Department be reduced by Rs. 100."

/Need to increase the bus services from district headquarters in Garhwal Mandal to various towns in the country./ (199)

"That the demand for grant on account under the Head Tourism Department be reduced by Rs. 100."

/Need to create large scale-infra-structure for developing Tourism in Garhwal Mandal./ (200)

"That the demand for grant on account under the Head Tourism Department be reduced by Rs. 100."

/Need to declare Pauri (Garhwal) as a Tourist station for purposes of rail-concession./ (201)

"That the demand for grant on account

under the Head Environment Department be reduced by Rs. 100."

/Need to control the excessive pollution being created by vehicular traffic and quarrying in Dooñ Valley./ (202)

"That the demand for grant on account under the head public works department (Communication) be reduced by Rs. 100."

/Need to complete Dev Prayag bridge, which has collapsed twice during construction./ (203)

"That the demand for grant on account under the The Head Public works Department (Communication) be reduced by Rs. 100"

/Need to complete the construction of the damaged bridge at Dehradun at the earliest./ (204)

"That the demand for grant on account under the Head Public works Department (Communication) be reduced by Rs. 100."

/Need to repair the extensively damaged roads in Dehradun town./ (205)

"That the demand for grant on account under the Head Public works department (Communication) be reduced by Rs. 100."

/Need to construct Dehradun by-pass at the earliest./ (206)

"That the demand for grant on account under the Head Public works Department (Communication) be reduced by Rs. 100."

/Need to allocate separate funds for black topping the Kutcha roads in Garhwal, so far as to complete those in five years./ (207)

"That the demand for grant on account under the Head public works department

(Communication) be reduced by Rs. 100."

/Need to get the "Forest-clearance" for a large number of roads whose construction is held up for many years./ (208)

"That the demand for grant on account under the Head Forest Department be reduced by Rs. 100."

/Need to investigate into the causes of recurring forest fires and fixing accountability./ (209)

"That the demand for grant on account under the Head Forest Department be reduced by Rs. 100."

/Need to critically examine the tree-plantation figures and those being shown as destroyed by forest-fires every year./ (210)

"That the demand for grant on account under the Head Forest Department be reduced by Rs 100 "

/Need to arrange Satellite cover to ascertain actual forest cover achieved each year./ (211)

"That the demand for grant on account under the Head Forest Department be reduced by Rs. 100."

/Need to amalgamate the "Van-Nigams" with the forest department./ (213)

"That the demand for grant on account under the Head Forest Department be reduced by Rs. 100."

/Need to examine handing over tree-plantation funds to the cooperative and villagers, for effective plantations./ (214)

"That the demand for grant on account the Head Uttaranchal Development department be reduced by Rs. 100."

/Need to increase the allocation for drinking water Uttaranchal./ (215)

"That the demand for grant on account under the Head Uttaranchal Development department be reduced by Rs. 100."

/Need to tackle drinking water problem on warfooting in District Pauri and Chamoli (Garhwal)/ (216)

"That the demand for grant on account under the head uttaranchal development department be reduced by Rs. 100."

/Need to establish suitable Industries in "Zero Industry" districts of Uttaranchal./ (217)

** Need to evolve a proper system to preven unahoursed fellig of trees. / (212)

"That the demand for grant on account under the head uttaranchal development department be reduced by Rs 100 "

/Need to implement the "The Hill Cadre Scheme" imme distely./ (218)

"That the Demand for Grant on account under the Head Uttaranchal Development department be reduced by Rs. 100"

/Need to fill up the large number of vacancies of teachers from Primary to Degree Colleges immediately./ (219)

"That the demand for grant on account under the Head Uttaranchal development department be reduced by Rs. 100."

/Need to allocate special funds for rural electrification./ (220)

"That the demand for grant on account under the Head Uttaranchal Development department be reduced by Rs.100."

/Need to allocate special funds for

[Sh. Bhuwan Chandra Khanduri]

harnessing the huge wind energy potential available in Uttaranchal. //(221)

"That the demand for grant on account under the Head Uttaranchal development department be reduced by Rs. 100."

/Need to shift the Assistant Director (Hills) to Gair Sain immediately. //(222)

"That the demand for grant on account under the Head Uttaraanchal Development department be reduced by Rs. 100."

/Need to clear the numerous water supply scheme pending at various stages. / (223)

"That the demand for grant on account under the Head Uttaranchal Development department reduced by Rs. 100."

/Need to merge Jal Nigam and Jal Sansthan in Uttaranchal/ (224)

SHRI JAGAT VIR SINGH DRONA (Kanpur) I beg to move:-

"That the demand for grant on account under the Head Housing Department be reduced by Rs. 100."

/Need to construct more houses for the economically weaker section of society in Kanpur. //(225)

"That the demand for grant on account under the Head Housing Department be reduced by Rs. 100."

/Need to cater for small residential plots for poor people in Kanpur. // (226)

"That the demand for grant on account under the Head Housing Department be reduced by Rs. 100."

/Need to streamline the working of Kanpur Development Authority. //(227)

"That the demand for grant on account under the Head Housing Department be reduced by Rs. 100."

/Need to speed up sanction of Housing Plans by Kanpur Development Authority. / (228)

"That the demand for grant on account under the Head Housing Department be reduced by Rs. 100".

/Need to promote construction of multi storeyed housing complexes. //(229)

"That the demand for grant on account under the Head Housing Department be reduced by Rs. 100".

/Need for timely completion of projects to avoid hike in prices of building materials. / (230)

"That the demand for grant on account under the Head Power Department be reduced by Rs. 100."

/Need to revive Riverside Power House, Kanpur and convert it into gas based. //(231)

"That the demand for grant on account under the Head Power Department be reduced by Rs. 100."

/Need to replace old transmission lines to avoid loss of electricity transmission and to ensure better voltage supply in Kanpur. / (232)

"That the demand for grant on account under the Head Power Department be reduced by Rs. 100."

/Need to instal more Power sub-stations

in Kanpur for the equal distribution of load /
(233)

"That the demand for grant on account
under the Head Power Department be
reduced by Rs 100 "

/Need to ensure continuous power
supply of cold storages and others such units
(234)

"That the demand for grant on account
under the Head Power Department be
reduced by Rs 100

/Need to streamline the procedure for
disposal of pending applications for power
connections (235)

That the demand for grant on account
under the Head Power Department be
reduced by Rs 100

/Need to check errors in billing of
domestic consumers (236)

"That the demand for grant on account
under the Head Food and Civil Supplies
Department be reduced by Rs 100 "

/Need to streamline the PDS in Kanpur
to ensure regular supply to Public / (237)

That the demand for grant on account
under the Head Food and civil supplies
Department be reduced by Rs 100 "

/Need to ensure punitive action against
offenders engaged in PDS / (238)

"That the demand for grant on account
under the Head Food and Civil Supplies
Department be reduced by Rs 100 "

/Need to check malpractices in
Government offices of Food and Civil
Supplies Department / (239)

"That the demand for grant on account
under the Head Food and Civil Supplies
Department be reduced by Rs 100

/Need to check supply of inferior quality
of foodgrains through PDS / (240)

"That the demand for grant on account
under the Head Food and civil supplies
Department be reduced by Rs 100 "

/Need to provide more commission in
PDS to reduce malpractices by shopkeepers /
(241)

"That the demand for grant on account
under the Head Food and Civil Supplies
Department be reduced by Rs 100

/Need to demand higher quota of
foodgrains from Centre for U P in proportion
of population / (242)

"That the demand for grant on account
under the Head Sports Department be
reduced by Rs 100 "

/Need to provide at least one playground
in every school / (243)

"That the demand for grant on account
under the Head Sports Department be
reduced by Rs 100 "

/Need to provide more funds for
promotion of sports in rural areas (244)

"That the demand for grant on account
under the Head Sports Department be
reduced by Rs 100 "

/Need to give same status to physical
education teacher as is given to other
teachers / (245)

"That the demand for grant on account
under the Head Sports Department be
reduced by Rs 100 "

/Need to arrange more sports coaching camps for boys between 9-12 years age group./ (246)

"That the demand for grant on account under the Head Sports department be reduced by Rs. 100."

/Need to establish gymnasiums for centralised coaching in urban areas./ (247)

"That the demand for grant on account under the Head Sports Department be reduced by Rs. 100."

/Need to open sports colleges for talented youth./ (248)

"That the demand for grant on account under the head Home Department (Police be reduced by Rs. 100."

/Need to check malpractices prevalent in Jal Nigam, Nagar Mahapalika and Jal Sansthan./ (249)

"That the demand for grant on account under the head medical Medical Department (Medical Education and Training) be reduced by Rs 100."

/Need to strictly ban private practice by medicos working in Government service./ (250)

"That the demand for grant on account under the head Medical Department (Medical Education and Training) be reduced by Rs. 100."

/Need to provide advance facilities in hospitals attached to Medical Colleges so that the students can update their knowledge./ (251)

"That the demand for grant on account under the head Medical Department (Medical Education and Training) be reduced by Rs. 100."

/Need to have more stress on practical training for students in Medical Colleges./ (252)

"That the demand for grant on account under the head Medical Department (Medical Education and Training) be reduced by Rs. 100;"

/Need to equip J K Cancer Institute, Kanpur with modern equipments and to appoint specialists / (253)

"That the demand for grant on account under the head Medical Department (Medical Education and Training) be reduced by Rs. 100."

/Need to increase the number of seats for Post Graduate studies in Medical Colleges / (254)

"That the demand for grant on account under the head Medical Department (Allopathy) be reduced by Res 100 "

/Need to make available life saving drugs in all Government Hospitals for people./ (255)

"That the demand for grant on Account under the Head Medical department (Allopathy) be reduced by Rs. 100."

/Need to provide facilities for CAT scanning in all district hospitals. / (256)

"That the demand for grant on account under the head Medical Department (Allopathy) be reduced by Rs. 100."

/Need to establish a government hospital with facilities to treat brain injuries and all other major injuries in Kidwai Nagar, Kanpur./ (257)

"That the demand for grant on account under the head Medical Department (Allopathy) be reduced by Rs. 100. "

817 U.P. Budget 1993-94, CHAITRA 8, 1915 (SAKA) Supplementary Demands 818
Demands for Grants on Account (UP) 1993-94, for Grants (UP), 1992-93
/Need to improve the hygienic Sansthan./(264)
conditions in government hospitals./(258)

"That the demand for grant on account under the head Medical department (Allopathy) be reduced by Rs 100 "

/Need to ensure that all the equipments in the hospitals are always in working condition./(259)

"That the demand for grant on account under the head Medical Department (Allopathy) be reduced by Rs 100 "

Need to shift postmortem house of Kanpur to Somewhere on the outskirts of the city / (260)

"That the demand for grant on account under the head Urban Development Department be reduced by Rs 100 "

/Need to provide more funds to Kanpur for roads, street lights sewerage and water supply./ (261)

"That the demand for grant on account under the head urban Development Department be reduced by Rs, 100 "

/Need to realign entire sewerage disposal system in kanpur./(262)

"That the demand for grant on Account under the head Urban Development Department be reduced by Rs 100 "

/Need to provide a new water works to Kanpur to cater the needs of 40 lakhs of population of Kanpur./ (263)

"That the demand for grant on Account under the head Urban Development Department be reduced by Rs 100 "

/Need to check malpractice prevailing in Jal Nigam, Nagar Mahapalika and Jal

"That the demand for grant on account under the Urban Development Department be reduced by Rs 100 "

/Need to check pollution of drinking water in Kanpur by sealing all drains which fall in the river Ganga / (265)

"That the demand under the
That the demand for grant on account under the head Urban Development Department be reduced by Rs 100 "

/Need to tune up the functioning of the urban Department for achieving better results / (266)

"That the Demand for grant on account under the Head Education Department (Primary Education) be reduced by Rs 100 "

/Need to revamp Primary Education and ensure one school for every village having population of atleast 100 people / (267)

"That the demand for grant on account under the head Education Department (Primary Education) be reduced by Rs 100 "

/Need to provide adequate buildings furniture and trained the teachers in every Primary Schools / (286)

"That the demand for grant on account under the head Education Department (Secondary Education) be reduced by Rs 100 "

/Need to cater for an Intermediate College for girls in Kanpur / (269)

"That the demand for grant on account under the head Education Department (Secondary Education) be reduced by Rs 100 "

/Need to ensure atleast 180 working days in every academic session / (270)

"That the demand for grant on account under the head Education Department (Secondary Education) be reduced by Rs 100 "

/Need to regularise the academic session and conducting of examination in time and timely declaration of result / (271)

"That the demand for grant on account under the head Education Department (Secondary Education) be reduced by Rs 100

/Need to provide playground to every college / (272)

"That the demand for grant on account under the head Education Department (Secondary Education) be reduced by Rs 100 "

/Need to ensure admission for every bright student for higher studies / (273)

"That the demand for grant on account under the head Education Department (Secondary Education) be reduced by Rs 100 "

/Need to abolish the provision of passing in III division as it poses problems in getting admission to higher classes / (274)

"That the demand for grant on account under the head Education department (Secondary Education) be reduced by Rs. 100 "

/Need to grant more funds for maintaining colleges library (275)

"That the demand for grant on account under the head education Department

(secondary Education) be reduced by Rs. 100 "

/Need to ensure moral education in all colleges. / (276)

SHRIMOCHAN SINGH (Deona). I beg to move

"That the demand for grant on Account under the head Industries Department (Heavy and Medium Industries) be reduced by Rs. 100."

/Need to set up a Public Sector Undertaking in Tahn Garhwal district of Uttar Pradesh / (299)

"That the demand for Grant on Account under the head Industries Department (Heavy and Medium Industries) be reduced by Rs 100 "

/Need to provide all the facilities to establish industries in no industry districts / (300)

"That the demand for grant on account under the head Agriculture and other allied Departments (Horticulture Development) be reduced by Rs 100 "

/Need to open a Krishi Vigyan Kendra in district Deona of Uttar Pradesh / (301)

"That the demand for grant on account under the head Cane Development Department (Sugar Industry) be reduced by Rs. 100."

/Need to open a sugar mill in Rampur Karhance of district Deoria and to expand the sugar mill of Deona and Betalpur. / (302)

"That the demand for grant on account under the head Home Department (Police be reduced by Rs. 100."

Need to abandon the policy of providing of unnecessary personal security at the State expenses to the people of criminal tendencies / (303)

"That the demand for grant on account under the head Public Works Department (Communication) be reduced by Rs 100 "

Need to connect places of Buddhist pilgrims by broad roads in U P and to complete the construction of long pending bridges at the earliest / (307)

"That the demand for grant on account under the head Education Department (Higher Education) be reduced by Rs 100 "

Need to provide facility of M A courses in all the degree colleges in U P / (308)

"That the demand for grant on account under the head Irrigation Department (Works) be reduced by Rs 100 "

Need to complete Sarju river project and Tehri Dam project at the earliest / (309)

[Translation]

SHRI TEJ NARAVAN SINGH (Buxar)
Honourable Mr Chairman after the Congress Government the people of Uttar Pradesh were looking forward to a government which would further pave way for the progress of the state. But when B J P came into power in Uttar Pradesh the people of Uttar Pradesh were certain that they would now get tube wells for irrigation the unemployed youths would get employment the roads would be constructed the poor would get loans from banks which would throw open the path of progress for the poor in Uttar Pradesh. The B J P Leaders used to promise in their speeches that if they came to power they would work for the development of Uttar Pradesh and it has become clear that during their rule in the State B J P gave more attention to the issue of temple and masjid than the development of the state. This is the reason why the

budget is being presented in this House. Otherwise it would have been presented in the State Assembly of Uttar Pradesh since they had an elected government there. But fortunately or unfortunately what should have been done there is being done here.

Every body swears by Ram. Bad and good people both swear by Ram. Every work is started with the name of Ram. The B J P people did everything in the name of Ram and the Congress people also did everything in the name of Ram. This budget which has been presented here after the imposition of President's Rule does not have as much provision as it should have for the development of Uttar Pradesh. There is poor irrigation facility in Uttar Pradesh. A lot of money is required for building up of a dam over the Ganges. But all these things do not find any mention in this budget. The youth is unemployed there. Most of the factories are lying closed. Large sums are needed to reopen those factories but no such provision has been made in the budget for opening them.

The people from the ruling party as well as from the opposition have made a demand time and again to allocate more and more funds for the development of Uttaranchal. The budget has a provision of only Rs 200 crore for this purpose. If the intention of the Government is clear then I demand that at least 500 crore rupees should be provided for the purpose. This has been ignored since long. Therefore I demand that Rs 500 crore should be provided. The dispute over temple and mosque has created panic among the people. Steps should be taken to normalise the situation. No efforts have been made so far in this direction. No efforts have been made so far in this direction. Shri Ram Vilas Paswan has correctly stated that all those officials responsible for committing atrocities and creating law and order problems are still working there. They have not been transferred. The officers posted during the regime of Shri Mulayam Singh and who successfully maintained the peace in the

[Sh Tej Narayan Singh]

state, were transferred from there during the BJP government. Those officers who committed atrocities and completely ignored the law and order situation and even violated the orders issued by the Supreme Court are still continuing in the state during the President's Rule. That's why I would like to say to the congressmen, that all those officers who perpetrated atrocities on the poor and the Harijans and who are still engaged in it, should be transferred from there. If they are not transferred there, what is the difference between the BJP Government and the President rule. You have said that the BJP had violated the order of the Supreme Court during their regime but you are not violating it, but the atrocities that were committed on the poor in the state during BJP regime are still being committed by the same officers. You have no right to say, no are you entitled to say that no atrocities are being committed in the State during your period.

Our area is adjacent to Uttar Pradesh. The Police of that state have committed on the Harijans and these are still being committed. I would like to urge upon the Government that those officers should be transferred from there at the earliest so that labourers and common men in Uttar Pradesh could feel that his rule is better than the rule of the Bhartiya Janata Party. Congress has also said that both mandir and masjid will be constructed but I say, that the construction of mandir and masjid is not going to help in the development of Uttar Pradesh. It won't make any difference if mandir and masjid are constructed even after five years. There is no dearth of temples and mosques in Uttar Pradesh. If the data are collected we'll find that the largest number of temples and mosques are there in Uttar Pradesh. There is no dearth of places of worship either for Hindus or for Muslims in Uttar Pradesh. As BJP remained entangled between Mandir and mosque issue in Uttar Pradesh Congress

Government should not get entangled in it, it would be very unfortunate for Uttar Pradesh. Therefore, Government should forget the issue of temple or mosque for 5-10 years and pay all attentions to provide employment to the unemployed youth all in the state. The youth from the state go to Haryana and Punjab in search of employment. If Government takes steps to provide employment to the youth. Then Uttar Pradesh will not go the Kashmir and Punjab way. One cannot say anything about it. Therefore, I would like to request the congress people that should be entangle themselves in Mandir Masjid issue like the BJP people.

I would like to submit that Congress criticises the Bihar Government very much. In Bihar, a chowkidar is paid a salary of Rs 1100 for month while in Uttar Pradesh, Delhi, Haryana and Maharashtra chowkidara are not treated even fourth class employee, and they do not get even Rs 100 per month. Therefore I would like to submit that now Congress is in power in all the four states, so it should at least pay Rs 1100 to the chowkidara in Uttar Pradesh so that they come at par with their counterparts in Bihar.

In the end, I would like to say a few words about the development of Uttar Pradesh. Government of India should give more funds for the development of Uttar Pradesh. It should not allocate only to Maharashtra, Andhra Pradesh and Karnataka but it should also allocate more and more funds for the development of Bihar and Uttar Pradesh. Steps should also be taken to reopen the factories which are lying closed. At the same time irrigation facility should also be provided to the farmers in the state with these words, I conclude.

19.00 hrs

[MR. DEPUTY SPEAKER in the Chair]

SHRI SATYAPAL SINGH YADAV (Shahajahanpur) Mr Deputy Speaker, Sir, I rise to oppose the Budget of Uttar Pradesh presented by Government in the House. In this regard I would like to submit that the budget which was used to be passed by Government of Uttar Pradesh after a prolong dissuasion of three months is now not being allocated even 3 hours for discussion. I think it is a great injustice to a large state like Uttar Pradesh.

Sir, the financial crisis cannot be solved unless Ayodhya tangle is resolved. After the incident of sixth December lakhs of Rupees have been spent on Ayodhya. Our colleagues Shri Rawat has submitted just now that no riots took place in Uttar Pradesh during BJP regime. I would like to submit that question is not that as to where did the riots of bomb explosion take place. It is not important whether they took place in Bombay, Calcutta or Kanpur or at some other place. But it is true that the incident of 6th December was so big that it shook the entire country. It has totally against the interests of the country and the people of the country are now facing its consequences. The whole country is now faced with communal situation. It has affected our financial position badly particularly of Uttar Pradesh. It has wiped out the congress base from Uttar Pradesh. This time congress has won only five seats from Uttar Pradesh but now it would be difficult to win even five seats for them. This should be clear to congress. We are 20 members of Janata Dal. (Interruptions)

SHRI DUTTAMEGHE ** It is not correct to say (Interruptions)

This should not be uttered by a Member of Parliament

[English]

MR DEPUTY SPEAKER If there is any
** Expunged as ordered by the chair

unparliamentary word we will remove it from the record

(Interruptions)

[Translation]

SHRI NITISH KUMAR Mr Deputy Speaker Sir, why did they leave Arjun Singh in the lurch after pushing him in the forefront. I do not know who is digging a whom? (Interruptions)

SHRI SATYAPAL SINGH YADAV Congress has done only one good thing even since it has come to power. It has dismissed their Government. I think they should have been thrown into Indian Ocean as they have created such possible (Interruptions). But today the position is that they do not have the courage to remove or transfer the BJP people wherever they are working. The District Officer of Benaras and Police Commissioner of Jaunpur both are working like the representatives of BJP Government. They do not have the courage to transfer them from there. There is a political adviser to Prime Minister. I would not mention his name that adviser is adopting very mean tactics. He is inciting the Police officers against us although he does not have the courage to face us. With the help of police he wants to cause harm to us and face us through these police officers. He is adopting such mean tactics.

Sir, we are twenty members. Keeping in view the incident that took place on 6th December we do not want elections at present as we thought communal situation could rock the country but now the situation is changed (Interruptions). We wanted the elections not to be held at that time. These people thought that by spreading communal frenzy they would win the elections. But today through this House I would win the elections. But today through this House I would like to submit that we are prepared to

face these people in election arena We reiterate we are prepared to face them and we are ready for that Let this Government announce elections I demand that this Government should hold elections within six months period

Secondly I would like to state that who adopted mean tactics are becoming our heroes These BJP people had committed such a wrong and these people are treating them as heroes They people do not have courage to transfer or remove these officers whereas Our people are being made target because of personal enmity They are working with narrow mindedness and trying to harm us

Mr Deputy Speaker, sir I would like to let you know the present state of affairs in Uttar Pradesh Twenty four percent electricity is being supplied to rural areas while rest 76% is being supplied to urban areas Similarly only ten percent of loans are being distributed in rural areas and ninety percent in Urban areas Only fifteen percent of the total expenditure is being spent on rural development whereas 85 is being spent on Urban development Before the general elections of 1989 large fund used to be provided for rural development but after the BJP Government came into power all the works of rural development were suspended and the same attitude is being adopted by Congress Government No Rural Development work is being done at present (*Interruptions*)

BJP people claim that no communal riots took place during their regime Who was responsible of firing on farmers of Ramkola When they were demanding payments of sugarcane? Who was responsible for ordering firing on the factory workers of Dara Cement? Students were sent to jails All these things are still going

during congress rule today We did not have only hope of implementation of rural Development programme from BJP, even during Congress Rule it has been able to combat it (*Interruptions*) If these people are saying that the firing of Ramkola farmers were ordered during Shri Mulayam Singh regime then they should correct themselves

Uttar Pradesh has become a resting place for these people during the governor's rule there No development work is being carried out in Uttar Pradesh rather it has become a resting place for them A retired IPS officer, who is an Advisor to Governor did not like any residence except Chief Minister's residence on Kalidas Marg and he started during there so that no common man could reach him The officers there are not under any control They act according to their will The Present Government is totally incapable to have a check on these officers Therefore I oppose the present Government there

Mr Deputy Speaker Sir so far as the demand of Uttarakhand is concerned we support it We are in favour of creating a new state of Uttarakhand Atrocities on Harijans have increased I do not want to say anything more on it as Shri Paswan ji has already said a lot on it The Maximum incidents of Kidnapping took place during BJP rule and these are still taking place (*Interruptions*)

Mr Deputy Speaker Sir a reference has been made about the plight of Chowkidars these people should learn something from Bihar BJP people could not learn any thing from them because they focussed their attention on the traders class rather than on the lower class These people should learn something from Bihar A chowkidar in Bihar gets Rs 1100 as his salary while in Uttar Pradesh he is paid very meagre salary The electricity is in short supply there police atrocities are on the increase corruption is rising students are

being sent to jails, students are being sent to jail by enacting anticopying legislation which is not correct. I am not in favour of copying but at the same time I do not support sending the students behind the bars instead of making adequate arrangements for their education and study. This system should be changed.

Sir, the Government is trying to pass present Budget in a few hours (*Interruptions*). The present Government is not trustworthy. They have lost their credibility. The people have no faith in them. They could not settle their own case. But elections should be held there within six months, as early as possible and they should be prepared to face the consequences.

(*Interruptions*)

DR RAMESHCHAND TOMAR (Hapur) Mr Deputy Speaker, Sir, the discussion on Budget of Uttar Pradesh for 1993-94 should have been held in Lucknow. But I am sorry to say that it is being discussed here in Parliament in Delhi. The President's Rule (*Interruptions*) is a betrayal and injustice to the people of Uttar Pradesh. Elections were held in U P in May/June 1991. The people of the State had voted the Bhartiya Janata Party to power to rule for five years and to undertake developmental works in the State. Prior to the B J P rule, it was the Government of Mulayam Singh. At that time curfew was imposed in 28 districts and incidents of kidnapping, loot and dacoity were on the height. As a result the industrialists of Uttar Pradesh had made up their mind to shift to other States. Just now the hon. Member of the Janata Dal was talking about the administration of the B J P Government in Uttar Pradesh. I would like to tell him that I am an M P from Ghaziabad. Two and a quarter years ago when there was the Government of his Dal, there were 214 incidents of kidnapping in Ghaziabad alone.

The ransom amount for kidnapping ranged from Rs 10 lakh to Rs 50 lakh. The amount to the tune of Rs 214 crore of respected persons had gone in the hands of bad characters. Which party did they support? The Government of the B J P had assured the people to make a society free of fear (*Interruptions*). When Shri Kalyan Singh took office in Uttar Pradesh, I can claim that we have fulfilled the assurances made in our manifesto. At the time of the B J P Government goondas started fleeing Uttar Pradesh. We had declared in our election manifesto that we would remove all the hurdles in the way of construction of Ram temple at Ayodhya. The people were happy. We did what we said. The Budget of Uttar Pradesh for 1992-93 was presented under the leadership of Shri Kalyan Singh. I would like to tell my communist friends, who blamed us for paying less attention to development that the Government of the B J P had made provision for 60 per cent development of rural areas in Uttar Pradesh.

(*Interruptions*)

[*English*]

MR DEPUTY SPEAKER The time at our disposal is very short and there are more than 4-5 hon. Members belonging to different political parties to speak (*Interruptions*).

[*Translation*]

DR RAMESH CHAND TOMAR Prior to it no Government allocated such huge funds for rural development. Under the rural development programmes roads would have been constructed, bricks laid, electricity provided and hospitals and maternity centres opened. We were fulfilling our commitments made to public but unfortunately our Government was dismissed on 6th December. 15 crore people of Uttar Pradesh were betrayed.

SHRI LOKANATH CHOUDHARY (Jagatasinghpur): I am just trying to know whether the projected estimates presented under any Head are different from the Budget presented by the B.J.P. Government. The hon. Member should point it out.

MR. DEPUTY SPEAKER: That is not a point of order (Interruptions)

[Translation]

DR RAMESH CHAND TOMAR: Ever since the President's Rule was imposed on 6th December, the incidents of kidnapping, loot and dacoity are on the increase, which is quite unfortunate. The people are experiencing difficulty. The development works that we had started have been stopped. It has caused widespread resentment among the people of the State.

I was comparing the Budget for 1993-94 with that of 1992-93 presented by the B.J.P. Government. As the Government admits that prices rise by 10 per cent every year, accordingly the Budget for the current year should have been for Rs. 4700 crore. But it is only for Rs. 4250 crore. We have allocated 60 per cent funds for the development of rural areas in the Budget for 1992-93 but it is being overlooked now and only 40 per cent amount has been allocated for the purpose. It is too meagre to develop the rural areas.

When we were in power in Uttar Pradesh, we had an arrangement to pay remunerative prices of sugarcane to farmers. We had taken initiative to pay compensation to farmers whose land had been acquired in 1967. But with the imposition of President's Rule, the development work has come to a grinding halt. Payment of compensation to farmers for their acquired land has been stopped. The payment of sugarcane prices is not being made to farmers. They are being

The Congress is doing injustice to the people by imposing President's Rule in Uttar Pradesh which we would never tolerate. I and my colleagues of my party and other parties have been demanding that elections be held there at the earliest. I want to tell the people, who are saying that we have done great injustice there, that we have pulled down disputed structure, that if elections are held in Uttar Pradesh, people will decide themselves as to whom they favour and whom not

In this Budget, 40 per cent provision has been made for the development of rural areas which is quite inadequate. In order to solve the problem of drinking water, negligible amount has been provided. I demand more allocation as there is acute shortage of drinking water in Uttar Pradesh. Farmers should be given assistance for their crops which is, sometimes, ruined due to natural calamity. No allocation has been made for this. In view of these things, no provision for work of public interest has been made in this Budget. I oppose it. The development of rural areas has been overlooked. I demand that elections be held there at the earliest. At the same time, the people, who were speaking against the B.J.P. Government, will know what is reality.

SHRI MOHAN SINGH (Deona) Mr Deputy Speaker, Sir, Uttar Pradesh is the biggest state where population is 14 crore. Roughly it can be divided into five parts: Eastern Uttar Pradesh, Western Uttar Pradesh, Bundelkhand, Uttranchal and Central Uttar Pradesh. All parts have their own problems. It is useless to think that discussion on all these problems can be held in just 2-4 minutes.

Mr. Deputy Speaker, Sir, as regards population, U.P. is the biggest state. It stands fourth from the bottom insofar as per capita

income, agriculture, capital investment, utilisation of electricity and increasing unemployment are concerned and there seems to be no provision in the Budget for the development of such a large state. Unfortunately the previous Government of U P had set all the resources at naught. The same policy has been adopted while preparing this Budget.

Mr Deputy Speaker Sir, the Tehri Project, meant for the development of U P is hanging fire. Neither the Government of U P nor the Central Government is saying anything about the future of this project. After disintegration of the U S S R, the project on which Rs one thousand crore have already been spent by us and which is likely to provide electricity, water and irrigation facilities after its completion is hanging fire. There is no indication in this Budget of the steps likely to be taken by State Government of the Central Government to implement this project. The Central Government is neither going to take initiative to inform us from where this project would be funded when the former U S S R has already disintegrated. The Government of India has failed in giving any assurance to the backward people of U P about what advance action it is going to take on that. Similarly, the previous Government has made provision for excess grant of Rs 40 crore for Eastern U P and Rs 10 crore for Bundelkhand as taken. No increase has been made in this excess grant in this Budget.

Mr Deputy Speaker Sir, as regards resources, I am sorry to say that no stone has been left unturned in setting all the sources of sales-tax at naught. Revenue worth Rs 2200 crore should have been accrued to the State from sales-tax. It has been estimated that there has been a shortfall of Rs 300 crore in revenue from sales-tax in the revised estimates of the previous Government. The argument advanced in support of this shortfall is that if facilities

given to the business men of the country and of the state then they would voluntarily deposit in the treasury and thus the amount of sales-tax will go up. But as per the statistics, there is every likelihood of 25 per cent shortfall in recovery of sales-tax for the U P Government in the current Budget. In this regard I would like to submit that sales-tax on motor vehicles had been reduced from 10 per cent to 8 per cent. On this account, the U P Government has received Rs 4 crore 19 lakh less from sales tax by now. Similarly there has been less recovery of sales-tax on vanaspathi ghee of Rs 6 crore 7 lakh up to December. If the present trend continued the myth that the reduction in rate of sales-tax would induce people to voluntarily deposit sales-tax and that recovery would go up will be exploded. This will be so because no guarantee of the solution to the problem of evasion of sales-tax has been kept in mind while reducing the rate of sales-tax.

The bureaucracy of the State has also reduced the export duty on rectified spirit by rupees one per bulk litre. The Central Government should not confer any right on bureaucratic Government to modify the major policy decision. I am saying it with grief that in order to facilitate some distillery owners of Western U P the bureaucracy in connivance with them has reduced the export duty on rectified spirit by rupee one per bulk litre which will cause a loss of more than Rs 30 crore to U P Government.

The U P Government has abolished toll tax. The Government of U P also reduced the export duty on the rectified spirit. Similarly the U P Government has reduced sales tax on many items. I request the Government of India to organise a meeting of all the State Governments and Centre should bring about uniformity in the rates of sales tax which mainly constitute the sources of income of State Governments. In absence of this when a state Government increases or reduces the rates which causes loss to some States

[Sh. Mohan Singh]

and also encourages the smugglers in other States. Therefore, through you, I want to make a request that Finance Minister should organise a meeting of all the State Governments and Government should make efforts to bring uniformity in rates of tax, such as, vehicle tax, sales tax and excise duty failing which some State Governments will earn profit and others will suffer loss and this practice will go on unending.

I want to state that loans on the State Government are also increasing continuously. In this Budget loan will amount to Rs. 1184 crore and after taking further loan from the Central Government this amount will rise to Rs. 1911 crore. The atmosphere required for repayments of loans is not there in Uttar Pradesh.

Mr. Deputy Speaker, Sir, I can say it without any hitch that today in President's rule, all defeated leaders of the Congress are being given cabinet rank one by one. Some has been appointed as Deputy Chairman of National Integration Council, and some other has been appointed as Deputy Chairman of the Planning Commission and another person has been appointed as chairman of the 20-Point Programme thus giving all of them through which an effort is being made by the Central Government under President's Rule to ruin the resources of Uttar Pradesh.

In this context, I want to say that the budget allocation for police has also been increased by Rs. 100 crore. Just now one of my colleagues was saying that during the regime of the BJP rule, peace and happiness was established there but I want to state that terrorist fled from Punjab have taken refuge in U.P. today. At the time of their Government more than 67 persons were killed detaining them as terrorists but there seems to be no end of this menace.

SHRI SANTOSH KUMAR GANGWAR

(Bareilly): But last time it was you people who had advocated their case. I want to tell you that only 8 of them were accepted as hard core terrorists by Punjab Government...*(Interruptions)* If you plead their case, then now can terrorism and terrorists be wiped out.

SHRI MOHAN SINGH (Deoria): Mr. Deputy Speaker, Sir, to bring terrorism to an end and to kill someone brutally in custody are entirely two different things. The way they have mercilessly killed people in police stations and common people were killed in broad daylight at 12. O'clock out Hajrat Ganj square cannot be termed as mopping up of terrorists, rather these are merciless killings. Today, an allocation of Rs. 100 crore to such police force is, in my opinion, simply a misuse of U.P. Government's funds.

With these words, I along with my friends, demand that election in U.P. be held immediately. An elected Government should be installed in U.P. as the people want because the persons they have elected for five years have beaten a retreat at just in one and a half year due to problems. The population of U.P. is not going to re-elect such people. Therefore, I want an early election there and these people should be told their worth. I want to request the House as well as the Government. Thank you.

[English]

MR. DEPUTY SPEAKER: On this subject, three of four Member's names are there. If each Member were to speak for five minute, I think, we can satisfy them also.

[Translation]

SHRI SANTOSH KUMAR GANGWAR: Mr. Deputy Speaker, Sir, many members from U.P. want to speak. I want that they should be given an opportunity to speak.

This is the largest State the maximum number of members from that state belong to B J P Therefore, I request you to kindly permit those who want to speak on the Budget for Uttar Pradesh (Interruptions)

[English]

MR DEPUTY SPEAKER But the question is that we have to complete the discussion on the Budgets of Rajasthan Madhya Pradesh etc

(Interruptions)

[Translation]

DR LAXMI NARAYAN PANDEYA (Mandsaur) Mr Deputy Speaker Sir if you even allow 2-4 minutes to the members they can express their feelings I think U P is a large State and if you allow them, they will express their feelings before the Central Government Therefore I also request you to kindly allow sometime to each of them (Interruptions)

[English]

MR DEPUTY SPEAKER If it the understanding of the House that each Member will have five minutes to speak? The speeches should be very very relevant and in tune with the existing circumstances Now, I call Shri Yaima Singh Shri Yaima Singh the time at our disposal is very short So, please cooperate

SHRI YAIMA SINGH YUMNAM (Inner Manipur) Sir I will only take five minutes

I rise to support the Budget

SHRI CHANDULAL CHANDRAKAR (Durg) Mr Deputy Speaker, Sir, for each State's Budget, one hour has been allotted By 10 O'clock, the Budgets of all the other states have to be passed This is the decision of the BAC and the House has been extended accordingly Now if two hours each to Uttar

Pradesh, Rajasthan and Madhya Pradesh are given, it will be finished by about 10 o'clock in the night Therefore, my request is you have to take the time factor into consideration

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra) Mr Deputy Speaker the population of U P is 14 crore Their destiny is to be decided Therefore we should not make haste

SHRI SANTOSH KUMAR GANGWAR Mr Deputy Speaker Sir please give a chance to the members of U P to speak (Interruptions)

SHRI NITISH KUMAR Mr Deputy Speaker Sir please allow all the Members who want to speak up to the time they speak because the budget is to be passed and it will be done there is no problem in it

MR DEPUTY SPEAKER You will have to sit late Are you ready?

SHRI NITISH KUMAR Yes Sir we are ready for it

[English]

MR DEPUTY SPEAKER It is true we have agreed to complete the discussion of each State within one hour

SHRI SRIKANTA JENA (Cuttack) The time should be allotted as per the allocation of fund to the different States Accordingly you can give the time

MR DEPUTY SPEAKER The point is every one is a party to this decision We have been discussing all these matters in the BAC, here etc It is a very relevant point

(Interruptions)

MR DEPUTY SPEAKER We shall restrict the time Shri Yaima Singh Yumnam please continue

SHRI YAIMA SINGH YUMNAM: Sir, I rise to support the Budget. I want to participate in this discussion because I regard Uttar Pradesh as an ideal State because she has produced many Prime Ministers. It is considered as a State of learning also. There are many places of pilgrimage. So, I would like to participate in the discussion regarding passing of the Budget. However, I would like to express my opinion that it would be best for the State of Uttar Pradesh if the election can be held at an early date. This is also my opinion as well as the opinion of my party.

Sir, it is not fair and proper to impose President's Rule in the land where Lord Ramachandra ji was born. It will be very fair and proper if *Ram Rajya* is established in the State of Uttar Pradesh. This President's Rule is quite opposed to *Ram Rajya*. I am very much in favour of passing the Budget. But, at the same time, I would like to urge the Government for holding the election as early as possible so that the popular Government can be restored at the earliest possible date in the State. That is my firm opinion. I am not interested in blaming anybody or accusing any party for what happened in UP. We understand that the President's rule was imposed in the State of UP as a result of what had happened on the 6th December, that is the demolition of the disputed structure. It is the aftermath of that event. I am not interested in accusing anybody or any party in this respect also. I am only trying to say that it will be better for the people if the popular Government is restored by holding elections as early as possible.

We have experienced bitterly the taste of President's rule in the States. President's rule means another name for the rule of bureaucrats. Many programmes to be taken up for the welfare of the people are suffered because now a days any programme without the participation or involvement of the people will not be successful. I would like to suggest

that elections should be held in the State as early as possible.

I am prepared to say that the BJP also are going to the people. When the people of the UP approve the ways or the actions taken by the BJP while running the Government, it must be accepted. The Congress Party should not think that elections should be held only when the situation is favourable for the party. India is such a great country. So if we want to make democracy prevail in the country, we must take that attitude.

Lastly, while closing I would like to express a few words in Manipur language which you have permitted.

[Translation]

* I would like to mention that the world is fast changing. It is not the time for fighting amongst ourselves. I propose for coming to a compromise of the warring groups or parties so that we can work unitedly for making the country strong.

SHRI TEJSINGHRAO BHONSLE (Ramtek): Mr. Deputy Speaker, Sir, we are debating the Budget of the largest state of India with a population of 14 crores. Increase in the total Budgetary allocations in the Budget prepared under the President's rule by the Governor clearly reflects that good programmes are in the offing in Uttar Pradesh.

19.40 hrs.

[MR SPEAKER in the Chair]

During 1992-93 sum of Rs. 400 crores was allocated for irrigation. For the current year a provision of Rs. 500 crores has been made in the Budget. For power generation Rs. 1400 crores was allocated. However, this year Rs. 1500 crores has been allocated

for this purpose For the transport sector allocation has been increased by Rs 200 crores For the Social Services also allocation has been increased by Rs 100 crores The hon Members gave political colour to the discussion and that s why discussion could not be centered on development alone I can understand all this Why was the State Government dismissed is known to all of us? When the need of the hour was the unity and integrity of the nation then this controversial issue of Mandir-Masjid cropped up to the detriment of the nation In the aftermath of the 6th December episode caste riots did take place all over the country Riots took place even in Bombay and Calcutta and no region remained unaffected I would like to submit to you all this (Interruptions)

[English]

MR SPEAKER We have difficulties in completing the business So please conclude

[Translation]

SHRI TEJSINGHRAO BONSLE I am confident that development works will be initiated after the passing of the Budget The Government of India gave funds to the B J P Government of the State for writing off the loans of the farmers upto Rs 10 000 each The centre and the State Government had to share the burden on 50 50 basis but it is not known how has the money been spent Farmers of the state are in dire straits and are also unable to seek fresh loans Such is the situation in the state After all this they are asking why was the State Government dismissed? (Interruptions)

[English]

MR SPEAKER Please conclude now We have discussed all these things in great detail

(Interruptions)

MR SPEAKER Please help us and cooperate with us

(Interruptions)

MR SPEAKER Let the Minister explain on your behalf

(Interruptions)

[Translation]

SHRI TEJSINGHRAO BHONSLE We have to support and pass the Budget being debated upon in this House Opposing the Budget will serve no purpose I wanted to speak more However since the discussion has already spread over 1 45 hours I would like to urge the House to pass the Budget so that peace can be restored in the State Both the temple and the mosque should be constructed there With these words I conclude my speech and support the Budget

SHRI RAJNATH SONKAR SHASTRI (Saidpur) Mr Speaker Sir I thank you for allowing me to speak I totally oppose Uttar Pradesh Legislative Assembly (Delegation of Powers) Bill 1993

6th December episode at Ayodhya is a blot on the nation This incident put the entire nation in shame It is also a blot on the democracy in the country For constructing a temple many a temple were destroyed and a mosque was demolished too All over the country and even abroad many a temple were demolished as a result thereof That s why the Government was dismissed All of us welcomed the dismissal of the BJP Government in Uttar Pradesh as it was the need of the hour It is unfortunate that the President s rule i e the Congress rule is even worse than the administration of the former BJP Government Shri Ram Vilas Paswan rightly stated that in all spheres of life difficulties have increased Probably the administration is not aware of all this

At the time of dismissal of the BJP Government it was expected that all actions and decisions of the State Government will be reviewed and lacunae set right. However none of the decisions were reviewed. The officials responsible for this state of affairs during the BJP Government are still holding the same positions and none has been transferred. Under President's rule none has been transferred and none has been taken to task. Change has not served the purpose. Therefore why was the President's rule imposed. Atrocities on Harijans are rising rapidly in the State. I would like to say in clear terms that atrocities committed during last 4-5 months of the President's rule are of higher than those committed during the tenure of the B J P Government (*Interruptions*). I understand that the State Government has been dismissed by the Centre.

I am going to narrate a very surprising case. Please try to understand this agony. Developmental works are under taken in U P particularly in eastern U P. On 6th of the last month a case came to light in Ghaipur. The construction work worth Rs 2 crores has been done there on paper only. Four drains have been constructed without using a spade as it has been done only on the paper. Wells were to be dug to provide drinking water to Harijans. I am giving you information that 12 wells were reported to have been dug at a cost of Rs 40 000 each. But physically not even a single well exists there. All wells were dug on paper (*Interruptions*). Under such a situation there is no difference between the administration of B J P Government and the Central Government. For the Collector of Banaras (*Interruptions*) That tyrannical Collector is still working there today (*Interruptions*). Mr Speaker Sir I have told you my agonies (*Interruptions*) I complained to you against the Collector of Banaras (*Interruptions*)

MR SPEAKER What are you talking all this

[*English*]

You have to refer to the Government not to the speaker

[*Translation*]

SHRI RAJNATH SONKAR SHASTRI
 You may recollect that the Collector

MR SPEAKER I do not remember any thing

SHRI RAJNATH SONKAR SHASTRI I am reminding you

MR SPEAKER No not at all

SHRI RAJNATH SONKAR SHASTRI
 The Collector who committed irregularities and against whom we lodged a complaint here has not been transferred. The Minister of Home Affairs talked to the Commissioner over phone and discussed about the Collector. But the Collector is still working there as usual discharging his duties about an S P in Jaunpur also.

MR SPEAKER In your speech you are making a demand for transfer. You cannot deliver such a speech. You should wind up.

SHRI RAJNATH SONKAR SHASTRI
 The S P is working there even today. In Jaunpur, a Harijan was selling fish. The S P asked him to give him fish. When he denied, he was beaten up. All such type of incidents occur. Now a day it is under President's Rule (*Interruptions*). What is being done there under the President's Rule. Sir, crime is increasing in every nook and corner there. All types of problems have been created and you are saying that it is now President's Rule.

in the State I would like to say that people of the country will ask you because it is your President's Rule You were ruling there after imposing President's Rule (Interruptions) What does it mean? What will you reply? I would like to make a request that our expectations have not been fulfilled There has always been frustration Your performance has been bogus as compared to the performance of B J P (Interruptions)

SHRI NITISH KUMAR What he is saying? He is saying that your work has been bogus Mr Speaker Sir what is it? Was your work ever bogus?

MR SPEAKER Please think before you speak You are speaking in the Parliament

SHRI RAJNATH SONKAR SHASTRI Sir the present President's Rule is a mess The people of U P had great expectations under the President's Rule After dismissal of B J P Government we were expecting that we would get some facilities and relief under the Central Rule But more problems have been created under the President's Rule All the officers are working as they used to work earlier

Sir I would like to request that more funds should be provided in the Budget for developmental works The plight of eastern U P is miserable We demand that special provision should be made in the Budget for eastern U P which includes districts Ghazipur, Jaunpur, Ballia and scores of other districts People are dying of starvation in these districts There is widespread unemployment in the area A milk based industry can be set up in Ghazipur Employment can be provided to unemployed people by setting up an Amul factory No reference has been made in this regard in this Budget

Sir, I would like to request the Government that more funds may be provided in the Budget Sir road transport is not good

there Bridges are in bad condition There is a bridge at Chandras in Jaunpur It was constructed 10 years ago Now it has been damaged completely I made several requests to conduct an enquiry into the lapse but no enquiry has been conducted so far Sanction was made to construct a bridge at Kairakat But no provision of funds for the purpose has been made in the Budget Sir through you I would like to request the hon Minister to revise the Budget in such a manner so that the people of eastern region could get full opportunity to prosper Bridges and roads should be constructed there Sir when there was B J P Government in the State we were in distress due to suspension of subsidy on fertilizers Subsidy on fertilizers should be increased today it is under President's Rule (Interruptions)

MR SPEAKER Are you keeping in mind that you are being ridiculed in the House

(Interruptions)

SHRI RAJNATH SONKAR SHASTRI Today the State is under President's Rule You can do anything under the President's Rule or through it You should (Interruptions) Mr Speaker Sir I am not addressing you I am addressing the Government

(Interruptions)

SHRI RAJNATH SONKAR SHASTRI Sir the Rule is that we should address you That is why I am looking at you and the Government is listening to me I have the Government in mind while addressing you (Interruptions)

The Government should immediately provide subsidy to farmers through the President (Interruptions)

MR SPEAKER The Speaker does not have any Government

SHRI RAJNATH SONKAR SHASTRI
The Government should provide subsidy to farmers immediately so that the farmers could carry out the work with fertilizer on agriculture (*Interruptions*)

Mr Speaker, Sir, in this way, our expectations have not been fulfilled in the President's Rule. That is why, I request you to revise the Budget in such a manner so that the eastern region could make progress

DR P R GANGWAR (Pilibhit) Mr Speaker, Sir, I rise to oppose the Budget of Uttar Pradesh that has been presented by the Central Government. Sir, there are 895 blocks and 12,562 villages in the State. In terms of area it is larger than many countries in the world. The Budget which has been presented is very meagre. No development can be made with this meagre allocation. The Central Government has curtailed the allocations which the BJP Government had made during its tenure. The Central Government has stalled all projects for the construction of bridges and roads and cut the budget sharply. However, contrary to this, export duty on liquor has been reduced. Liquor should have been banned as it causes degradation of moral character, but instead the Government has reduced export duty on it.

Mr Speaker, Sir, my constituency falls in the terai region. The Government has not taken any concrete steps to stamp out terrorism from the area. In this regard, I would like to submit that the Nepal border should be sealed, bridges and roads should be constructed, good vehicles should be provided and the telecommunication network should be strengthened. But nothing to this effect is being done.

Mr Speaker, Sir, the geographical condition of hilly areas is totally different from the plains. The previous Government of Uttar Pradesh had made a demand for the creation

of a separate Uttaranchal state for the development of these hilly areas but the Central Government did not pay any attention to it. Similarly, the Government of Uttar Pradesh had sent a proposal to the Central Government to ban cow-slaughter towards which the latter has paid no attention. Eleven districts in the terai region including my district Pilibhit have thousand tonnes of Basmati and non-Basmati rice in stock in their mills godowns and with farmers. The mill owners are experiencing a lot of difficulties for want of transportation facilities and for not getting remunerative prices. As such necessary steps should be taken to lift these stocks at reasonable rates. Crops have been ruined due to hailstorm. Keeping this loss in view, the loans and tax on the people of the area should be waived. Mr Speaker, Sir, some of my friends have made a reference to Ayodhya incident, but I do not want to go into it.

MR SPEAKER Do not go into that, because this issue has already been discussed extensively.

(*Interruptions*)

DR P R GANGWAR. Had the hon Prime Minister not called this structure as Babri Masjid from the ramparts of Red Fort on 15 August, 1992?

(*Interruptions*)

MR SPEAKER It is not going on record.

(*Interruptions*)

SHRI RAM PUJAN PATEL (Phoolpur)
Mr Speaker, Sir, I thank you for giving me an opportunity to speak.

The Budget of Uttar Pradesh presented today by the hon Minister of Finance is a delusion like the Central Budget. It will have

far-reaching adverse effects on Uttar Pradesh

First of all I would like to suggest that the Budget year should start from 1st July and end on 30th June instead of the present practice of starting on 1st March and ending on 30th April

20.00 hrs.

Annual Budget is for the period from 1 April to 31 March. But instead it should be from 1 July to 30 June. Indian climatic conditions are not conducive to this type of Budget timing. When we present the Budget making it effective from 1st April, no work worth the name is done from April to June every year. All the financial resources are spent during the period from 1st April to 30th June. From 1st January to 31st March the entire Budget allocation is spent quickly and its major portion is spent on wasteful expenditure. At the same time a lot of irregularities are also committed in the work done during this period. If the Budget is presented during the Monsoon Session the budgetary allocations can be spent on useful purposes since there is no rain from 1st October to 30th June. The Government should evolve a policy so as to remove the disparity between the rich and the poor. It is a matter of regret that instead of paying attention to it, people are concerned to mobilise votes and notes on the pretext of caste and religion. This tendency cannot strengthen the country. It would be better if the people practise religion but do not fight over religion. This will strengthen the country and the society as well. The Government should concentrate its attention on providing clothes, shelter and food to the poor and also guarantee protection to their life and property.

When the leading arms dealers of the world came to India, all the so-called patriots had participated in the dinner hosted by him. It is a matter of regret. Food has direct effect

on one's mind and body. I hold this view. It is said that mind is formed according to food we eat and the speech is the outcome of the water we drink. The former Prime Minister had laid the foundation stone of a bridge on Yamuna river but the work on it has not yet started.

The State of affairs in U.P. Police are deplorable. Two types of Gundas are operating in the State. One is official and the other is non-official. People can face the wrath of non-official gundas and save their lives but they cannot protect themselves from the onslaughts of official gundas. The Police are the official gundas. Police officers work for the protection of their fellow workers even though they are meant for providing protection to the people. This practice cannot be checked unless the practice of earning black-money by senior Government officials and politicians is checked. A law should be enacted to take action against people earning money through illegal means. There is acute shortage of means of irrigation in Uttar Pradesh. There is a need to take care of the flood-affected areas and provide electricity in time there. The Hon. Prime Minister had stated there should be no restriction on the movement of wheat and rice throughout the country. But in Uttar Pradesh restrictions are imposed on the movement of these items from one district to the other. Even for movement of these items from one market to the other one has to grease the palm of corrupt police. If the restriction imposed on the movement of wheat and rice is lifted throughout the country, it will help in checking their price-rise in the market and help the farmers get reasonable prices for their produce and save small farmers and traders from corruption. A lot of talk is made on land reforms. It is also the policy of the Government to carry out consolidation work in villages but in Uttar Pradesh there is a rule that consolidation would be done after a every twenty years. I am repeating saying here what I said in the Agriculture Advisory

(Sh Ram Pujan Patel)

Committee Dacoity is not committed for 20 years in a village where consolidation is done. The officers were taken aback to hear this thing. I would like to urge the Government to fix a time limit for carrying out consolidation work in a villages, consolidation should not be done in less than 50 years, otherwise it would not be possible for villagers to lead a peaceful life. The Pargana officer of Phulpur cancelled pattas of 115 person belonging to Scheduled Castes in village Andavan Kavihar Bandhawan, Tahirpur and in Phulpur tehsil in my constituency Phulpur in Uttar Pradesh. These 'pattas' had been issued in 1976. The Government of Uttar Pradesh had enacted a law on 1st June 1986, according to which the land under the possession of Scheduled Castes and Scheduled Tribes would automatically come under their ownership. As such it is not proper to cancel their pattas. The matter should therefore be investigated. The whole of the money under I R D P should be given directly and if it is given through the middleman then 20 per cent commission is charged. Therefore, due to this corruption the welfare of the rural people is not possible.

Potato is grown on a large scale in Allahabad and Farrukhabad. The Government has agreed to the fact that only 60 per cent is utilised, 15 per cent is exported and nearly 20 per cent of potato is spoiled. Therefore potato based industries should be set up there so that various things can be made of potato.

I thank you, for giving me an opportunity to speak.

SHRI ASTBHUJA PRASAD SHUKLA (Khalilabad) The Bharatiya Janata Party Government had made a plan to make Uttar Pradesh self-reliant. This budget should have been according to that plan. The B J P Government of Uttar Pradesh, under the

leadership of the then Chief Minister, Shri Kalyan Singh had decided to spend 60 per cent of the whole budget on rural development and according to that only they had fixed the standard. Various employment generating plans like animal husbandry and fisheries etc. were started and it was decided to spend more on these. The Government of Uttar Pradesh had made programmes for promoting small industries, cottage industries and Khadi Gramudoyog but these employment generating schemes have been failed and neglected in this budget.

Just now the discussion on mafia and the goondas was going on. I would like to submit that these people were killed in Uttar Pradesh in encounters. They were caught or they took shelter in Bihar after running away from Uttar Pradesh. Some times back some incidents have taken place in Delhi also. My submission is that the amount of grant fixed for the Government of Uttar Pradesh by the Centre is not according to the standard. The Government is providing aid for the areas where more than 65 per cent of the people are living below poverty line. But I would like to know that 200 crore rupees has been fixed for Uttaranchal. Is this amount in proportion to the other States? If we look at the standard fixed for the people living below poverty line then the amount equivalent to the whole of the budget of Uttar Pradesh should be granted as aid to the State by the centre. I know how Uttar Pradesh is being given a step motherly treatment. The Government of Uttar Pradesh had made a scheme to provide employment opportunities to the people living in villages by spending 50 crore rupees on the Deen Dayal Upadhyaya scheme. The scheme has been washed out totally. You have decided to spend 8 crore rupees. There is no primary school building. There is no arrangement for the education of the girls. The schools do not have chairs to sit on for the teachers and carpets for the students. There are no chalks and boards. The rural areas do not have colleges. The percentage of literacy in Uttar

Pradesh is 27 I would like to know the arrangement made for the expenditure, where it was to be made in excess. What arrangements have been made to provide electricity, fertilisers and water to the farmers? If the farmers of Uttar Pradesh are not happy then how the villages will go for development. Therefore, certainly this budget is painful. I urge upon you that the elections should be held immediately in Uttar Pradesh. Just now the people were saying that the Government may bring a proposal to hold elections. It should not be like that of angling the statement outside. Our friends sitting closer to us should not adopt a dual policy and the Government should bring a proposal to hold elections immediately keeping in view their demand. We would welcome the elections in Uttar Pradesh and if the elections are conducted then once again the Bartiya Janata Party will be able to form a popular Government.

Thank you very much for giving me an opportunity to speak.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJANKUMARAMANGALAM) Mr Speaker, Sir, I would like to inform the House that dinner is available in Room No. 70, Parliament House for all the Members as well as for the members of the Press. We have also made arrangements for the staff.

MR SPEAKER You should realise when we had said that we will take up all the Budgets together you have not agreed

*Not recorded

[Translation]

SHRI SANTOS KUMAR GANGWAR
Mr Speaker, Sir, I would like to elaborate 5-6 points.

[English]

MR SPEAKER It is not going on record.

(Interruptions)*

[Translation]

SHRI RAJENDRA AGNIHOTRI
(Jhansi) Mr Speaker, Sir, I would like to conclude within 30 seconds.

MR SPEAKER Not like this. Earlier you had asked one hour, now two hours have passed and now you can not conclude in 30 seconds.

SHRI RAJENDRA AGNIHOTRI Mr Speaker, Sir, I would like to say 4 things. What is the future of Rajghat Project? There is a serious shortage of drinking water in all the four districts of Bundelkhand area. The works stopped due to lack of money should be started again so that the problem of water can be solved. Thirdly, the hon. Minister should clearly state as to what relief he is going to give to the farmers for the destruction caused by hailstorm and rain. Fourthly, it should also be made clear whether the power connections to the farmers for their tubewells which have been stopped and the connections for domestic use have also been stopped will be restarted or not? Since Bundelkhand is a backward area therefore a clear assurance should be given. That is all I want to submit.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): Mr. Speaker, Sir, I am thankful to all the hon. Members who have participated in the discussion. Most of the hon. Members have talked about the law and order situation and also about the date of holding the elections; atrocities on Dalits and certain administrative measures to tone up the state Administration.

In item no.45, we are discussing the question of delegation of Legislative Powers. The hon. Home Minister will reply on all these points

I will restrict my reply only to the financial aspect and the present Budget

The Annual Plan for 1993-94 is approved at Rs. 4050 crores as compared to Rs. 3853 crores for 1992-93, which shows an increase of 5.11 per cent. The net Central assistance in 1993-94 is Rs. 1165.44 crores as compared to Rs. 1107.81 crores for the year 1992-93. The main thrust area is irrigation, flood control, energy, transport and social services. I will also give sectoral allocations. In irrigation and flood control in 1992-93, it was Rs. 417.7 crores and now in 1993-94 it is Rs. 505.90 crores; in energy in 1992-93 it was Rs. 1461.82 crores and now it is Rs. 1531.55 crores in 1993-94; in transport in 1992-93 it was Rs. 339.54 crores and now in 1993-94, it is Rs. 481.85 crores. On other Social Services, it was Rs. 723.6 crores in 1992-93 and in 1993-94 it is Rs. 812.9 crores. Even the allotment for the rural sector is more than sixty per cent. The employment schemes have been provided higher outlays and provision of Rs. 2500 crores on Special Employment Schemes and of another Rs. 18 crores for employment schemes in other departments has been made. The allocation under Jawahar Rozgar Yojana for generation of rural employment in the year 1993-94 is

Rs. 510 crores against Rs. 400 crores in 1992-93. Regarding schemes for metalling canal roads - this is for irrigation - Rs. 45 crores are being allocated in 1993-94. Also a special provision of Rs. 200 crores has been made for Uttaranchal region provision for special funds for Eastern U.P. and Bundelkhand region has also been made and sums of Rs. 40 crores and Rs. 10 crores respectively have been provided. For higher education, a provision of Rs. 25 crores has been made, out of which funds will be provided for Ambedkar University, which is being set up in Lucknow.

One hon. Member has pointed out that sales-tax receipts have been reduced. It is not correct. In 1992-93, Budget Estimate for sales-tax receipts was Rs. 2,027 crores and the Revised Estimate was Rs. 2,040 crores. But for 1993-94, the Budget Estimate is Rs. 2,382 crores.

As regards the State Excise, the 1992-93 Budget Estimate was Rs. 757 crores and the Revised Estimate was Rs. 805 crores, but in 1993-94 it is Rs. 947 crores.

Hon. Member Shri Mohan Singh has pointed out about Bihar Hydro Development Corporation. It is a joint corporation, for which eighty per cent contribution is from the Centre. The outlay for this corporation for the year 1993-94 is Rs. 300 crores(Interruptions)

SHRI SRIKANTA JENA (Cuttack): What about rectified spirit?

SHRI M.V. CHANDRASHEKHARA MURTHY: Regarding rectified spirit, I have no information. I shall supply it to the hon. Member. . .(Interruptions)*

MR. SPEAKER: No statement made without my permission will go on record.

SHRI M.V. CHANDRASHEKHARA MURTHY: sir, we are seeking Vote on

Account for the State only for six months and I appeal to the Members of this House to withdraw their Cut Motions and support the Budget

MR SPEAKER I shall now put all the Cut Motions moved to Demands for Grants on Account, Uttar Pradesh for 1993-94 to vote together unless any Member desires that any of his Cut Motions may be put separately

I am putting all the Cut Motions to the vote of the House together

All the Cut Motions were put and negatived

MR SPEAKER I shall now put the Demands for Grants on Account Uttar Pradesh for 1993-94 to the vote of the House *(Interruptions)*

SHRI RAM VILAS PASWAN (Rosera)
I want Division Sir *(Interruptions)*

[Translator]

Mr Speaker Sir we have put forth so many points but the Government has not given even a one line answer to all these Why can not they reply? He has said that the hon Home Minister will reply what does it mean If such an answer is given then we will vote against it *(Interruptions)* What is the use of holding discussion if the hon Minister says that the hon Home Minister would reply When will he come here and when will he give reply? The people are being killed in this way in Uttar Pradesh At least what we are saying should come on record At least some reply of that should come *(Interruptions)*

MR SPEAKER What a childish game you are playing here!

(Interruptions)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRIVIDYA CHARANSHUKLA) Mr Speaker Sir when the budget of a State is discussed then it may be that the hon Minister may not be having all the facts which are being raised here Therefore he can not reply to all the facts I would like to give this assurance that the answers of the issues raised by the hon Member here will be sent to him in writing so that he can have the full information There will not be any obstacle in it that is what I would like to assure

[English]

MR SPEAKER The question is

That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh on account for or towards defraying the charges during the year ending on the 31st day of march 1994 in respect of the heads of demands entered in the second column thereof against Demands 1 to 28 and 30 to 95"

The motion was adopted

MR SPEAKER Now I shall put the Supplementary Demands for Grants (Uttar Pradesh) for 1992 93 to the vote of the House The question is

That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of

Uttar Pradesh to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1993, in respect of heads of demands entered in the second column thereof against :-

Demands Nos. 1, 2, 4 to 7, 9 to 19, 21 to 28, 31 to 38, 40, 42 to 44, 47 to 52, 54 to 57, 59 to 61, 63 to 66, 68, 70 to 73, 75 to 80, 83, 84, 86, 87, 89 to 92 and 95*

The motion was adopted

20.22 hrs

UTTAR PRADESH APPROPRIATION
(VOTE ON ACCOUNT) BILL, 1993 *

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1993-94

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the Financial Year 1993-94".

The motion was adopted

SHRI M.V. CHANDRASHEKARA MURTHY: I introduce the Bill

SHRI M.V. CHANDRASHEKARA MURTHY: Sir, I beg to move*:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1993-94, be taken into consideration".

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1993-94, be taken into consideration".

The motion was adopted

MR. SPEAKER. Now the House will take up Clause by Clause consideration of the Bill.

MR. SPEAKER. The question is:

"That Clauses 2 and 3 stand part of the Bill".

The motion was adopted

Clauses 2 and 3 were added to the Bill

MR. SPEAKER: The question is:

"That the schedule, Clause 1, the Enacting formula and the long title stand part of the Bill".

The motion was adopted

* Published in the gazette of India Extraordinary, Part II.

** Introduced with the recommendation of the president.